

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE CHENNAI

ORIGINAL APPLICATION No. 183 of 2025

K. Saravanan, Chennai.

...Applicants

Vs

The UOL, Rep by its Secretary to
Govt, MOEF & CC, New Delhi and
Ors.

....Respondents

INDEX

SI. No	Annexure	Description	Page No
1.		Report filed by the 4 th respondent – TNPCB	1-80
2.	Annexure – 1	NCTPS Stage I AAQ Survey Report	81-91
3.	Annexure – 2	NCTPS Stage II AAQ Survey Report	92-100
4.	Annexure – 3	NTECL AAQ Survey Report	101-109



Thiru.S.Sai Sathya Jith,

Advocate for 4th Respondent: TNPCB.

Report submitted on behalf of the Fourth Respondent - TAMIL NADU POLLUTION CONTROL BOARD (TNPCB) in Original Application No. 183 of 2025 filed by K. Saravanan before the Hon'ble National Green Tribunal, SZ, Chennai.

On 12.09.2025, the Hon'ble National Green Tribunal, (SZ), Chennai has directed the fourth respondent – Tamil Nadu Pollution Control Board to conduct an inspection and file a report along with the Ambient Air Quality Analysis Report. To Comply the Hon'ble Order, the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai, S. Vasuki, Daughter of Thiru. P.K. Somasundaram, having office at No.76, Mount Salai, Guindy, Chennai - 600 032, submits the report on behalf of the 4th respondents herein.

A. The Applicant has filed the OA before the Hon'ble National Green Tribunal, (SZ), Chennai with the among following prayers:

Interim Prayer:

A. Issue an order of injunction restraining the 2nd and 3rd respondents from operating the subject thermal power plants without complying with the emission rates stated in the EIA reports and without complying with the emission levels mandated under the Environment (Protection) Act, 1986.

B. Issue such other orders as it deems fit in the interest of the case and render justice.

Main Prayer:

A. Direct the 4th respondent to effect closure of the 2nd and 3rd respondent thermal power plants for emitting pollutants far in excess of the clearances obtained and applicable legal standards under the Environment (Protection) Act, 1986.

B. Direct the 4th respondent to prosecute the 2nd and 3rd respondents for violation of the Air (Prevention and Control of Pollution) Act, 1981.

C. Issue such other orders as it deems fit in the interest of the case and render justice.

B. In Ennore Region, four Thermal Power Plants are in operation and one Thermal Power plant is under various stages of construction. The details of the Thermal Power Plants are furnished below:

I. M/s North Chennai Thermal Power Stations (NCTPS) – Stage I, S.F.No. 44, 45, Puzhuthivakkam village, Ponneri Taluk, Tiruvallur District.

The unit of M/s NCTPS Stage I located at S.F.No. 44, 45, Puzhuthivakkam village, Ponneri Taluk and Tiruvallur District is under operation since 1994 with 3 no's of thermal power plants of capacity 210MW each in the said location and the unit has obtained consent of the Board for the following:

Product

<i>Main Product</i>	<i>Quantity</i>	<i>Unit</i>
1. Electricity	400	MU/Month

Sewage generation and disposal details

S.No	Description of outlet	Quantity	Mode of disposal
i)	Sewage	1200 KLD	On land for gardening

Trade effluent generation and disposal details

S.No	Description of outlet	Quantity	Mode of disposal
i)	Trade effluent I (DM Plant, Boiler Blow down, Ash Pond)	55800 KLD	Recycling to process
ii)	Trade effluent II (Cooling Water)	2376000 KLD	Into Ennore Creek/flowed by Sea

Emission details

<i>Sl. No.</i>	<i>Source of Emission</i>	<i>APC measures provided</i>	<i>Stack top dimension (in metres)</i>	<i>Stack ht. above ground (in metres)</i>
1.	Boiler – 690 T/Hr – 3 Nos	Individual ESP with combined Stack	4.35 m dia	275
2.	D G Set 500 KVA – 3 Nos	Individual Stack	0.2 m dia	10.5

Details of Fugitive Emission:

Sl No	Source of Fugitive or Noise Emission	Type of emission	Pollution control measures
1.	Internal Coal handling System	Fugitive	10 Nos. of Dust Extraction System with 6 vents
2.	ICHS Coal Yards	Fugitive	Dust Suppression System with Water Sprinklers
3.	ICHS Junction Towers/Discharge ends	Fugitive	Dust Suppression System with Water Sprinklers
4.	Coal Crushers(4Nos) P-2Nos; S-2 Nos	Fugitive	Enclosed Housing
5.	Coal Conveyors	Fugitive	Metal Sheet Covers/enclosures
6.	External Coal handling System	Fugitive	Dry Type Dust Extraction Systems- 15Nos with 10Vent
7.	ECHS Junction Towers/Discharge ends	Fugitive	Dust Suppression System with Water Sprinklers

8.	ECHS Coal Yards	Fugitive	Dust Suppression System with Water Sprinklers
----	-----------------	----------	---

C. The unit has obtained renewal of consent vide proceedings dated 16.06.2025 valid up to 31.03.2026. The unit of M/s. North Chennai Thermal Power Station Stage-I was inspected by JCEE(M), Chennai Region along with the officials of EE(FS) – Ennore & Tiruvallur on 20.11.2025 and the following observations were made during inspection.

1. The unit of M/s. North Chennai Thermal Power Station (NCTPS) Stage-I is located inside the NCTPS Complex to an extent of 222.20 Hectares which also houses the units of M/s. North Chennai Thermal Power Station Stage-II and Stage III in the same premises.
2. The unit of M/s. North Chennai Thermal Power Station Stage-I has installed thermal power plant of capacity 210 MW x 3 Nos (630 MW) in the said premises.
3. During inspection, it was noticed that the units of NCTPS Stage I, out of 3 units (210MW x3 Nos) unit 1 and unit 3 were in operation and unit II was under maintenance.
4. The NCTPS Stage I has provided an individual STP for the treatment of sewage generated from its premises and the treated sewage is utilized on land for gardening.
5. The trade effluent generated from the DM plant, Boiler blowdown is discharged in to the combined ETP provided in the premises of M/s North Chennai Thermal Power Station Stage-II and the treated trade effluent is recycled back into the process.
6. The NCTPS Stage I is receiving raw water from CMWSSB of about 5000 KL per day for steam generation. The water received from CMWSSB is treated in the RO system and DM plant before used in the boiler.

7. The RO reject is utilized for dust suppression in coal handling section.
8. The NCTPS Stage I is drawing sea water of about 33000 m³/hour per unit from the sea for cooling purpose and the same is disposed into Ennore Creek leading to Sea through pre-cooling channel after reducing the temperature.
9. The cooling water is disposed through closed channel for about 1.6 km and 200m wide open channel for about 1.9 km before discharged into Ennore creek.
10. During inspection the temperature of the water from the cooling process at the storage pond before the discharge was found to be 33.0 °C.
11. The NCTPS Stage I has provided HFO storage tanks -2 Nos of 5260 T capacity each and LDO tank of capacity 2170 T with dyke walls and drains for collecting the spillages if any.
12. The NCTPS Stage I has provided a separate coal handling section of capacity 2.4 Lakhs T (4 yards x 60000 T each) for its usage within their premises.
13. The NCTPS Stage I has provided coal crusher with 4 nos of crushers of capacity 1000 T with dust suppression systems for controlling the dust emanating from the crushing activity.
14. The NCTPS Stage I has provided dust extraction system for the internal coal handling sections, dust extraction system with water sprinklers for the Coal yards, junction Towers/Discharge end and metal sheet covers for the conveyors.
15. During inspection, fugitive emissions were noticed in the coal handling section.
16. The NCTPS Stage I has provided boilers 690T/hour – 3 Nos with individual Electrostatic Precipitators (ESP) with a common stack of height 275m having 3 flows.

17. Each ESP is provided with 48 field with 48 hoppers and among 48 fields, 24 fields were provided with Pressurized Dense Fly Ash Collection System and remaining 24 fields were provided with wet ash collection system.
18. The bottom ash is collected as wet slurry and the same is sent to flyash dyke pond at Chepakkam about 5.5 km from the premises through pipeline conveying system.
19. The fly ash generated from the ESP is collected in the Silos -3 Nos of 1000 T capacity each.
20. It was informed that on an average about 2000T of flyash collected in the Silos is disposed on daily basis through bulkers for further beneficial usage.
21. Wet ash of quantity 1800 Tons generated is made as slurry with seawater and pumped to the ash pond and from the ash pond the decanted water is pumped back to the power plant for making ash slurry through pipeline conveying system.
22. The wet fly ash slurry disposed to the dyke pond at Cheppakkam to an extent of 115 Hectares in Primary Pond and to an extent of 15.5 Hectares in Secondary Pond. Flyash of about 4000 T per day is disposed to the road projects for land filling on day to day basis.
23. The NCTPS-I & NCTPS-II has installed Online Continuous Effluent Monitoring sensors for the parameters pH, TSS & temperature in cooling water at discharge point which have been connected to "Water Quality Watch" TNPCB, Guindy & CPCB server
24. The unit has provided Online Continuous Emission Monitoring System (OCEMS) for to monitor the parameters PM, SO_x, NO_x and the same is connected with CAC, TNPCB, Guindy and CPCB server.

25. The NCTPS Stage I is yet to provide Flue Gas De-Sulphurisation (FGD) system to capture sulphur from the flue gases to meet the SO₂ emission standards.

D. Based on the Inspection report (IR) dated: 20.11.2025 of JCEE (M), Chennai the TNPC Board has issued instructions to the unit of M/s NCTPS Stage I vide Lr.No.T2/TNPCB/F.25860/GMP/RL/2025 dated 17.12.25 to comply with the directions stated therein. The unit has informed that it is carrying out the installation of CAAQMS at the following 4 locations inside the NCTPS complex

- a) Near NCTPS-III NDCT (Natural Draft Cooling Tower)
- b) At NCTPS-III CWPH (Cooling water Pump House)
- c) At Recovery water pump house NCTPS-II (Near ash dyke)
- d) Near NCTSP-II main gate.

The unit has developed Green Belt to an extent of 161 Hectares and has proposed to develop in an additional area of about 20 Hectares. The NCTPS stage I have provided 5 Nos. of pipeline carrying fly ash slurry from their premises and 2 Nos. of pipeline for transferring the recovered water from ash dyke pond to the unit. There was no leakage from the fly ash slurry pipelines as well as recovery water pipelines during the time of inspection. Deposition of fly ash was noticed in the Channel nearer to the ash dyke pond Weighment Bridge. The pillars/structures on which the pipelines from NCTPS Stage II are laid were found to be in damaged conditions. It was informed that about 22 Lakh Tons of fly ash deposited in the ash dyke pond.

II. M/s North Chennai Thermal Power Stations – Stage II, S.F.No. 44, 45, etc, Athipattu village, Ponneri Taluk and Tiruvallur District

A. The unit of M/s NCTPS Stage II located at S.F.No. 44, 45, etc, Athipattu village, Ponneri Taluk and Tiruvallur District was in operation since 2014 with

600 MW x 2 Nos of Thermal Power Plants in the said location and the unit has obtained consent of the Board for the following:

Product

<i>Main Product</i>	<i>Quantity</i>	<i>Unit</i>
Power Generations (2x600) MW	1200	MW

Sewage generation and disposal details

S.No	Description of outlet	Quantity	Mode of disposal
i)	Sewage	48 KLD	On industries own land for Gardening

Trade effluent generation and disposal details

S.No	Description of outlet	Quantity	Mode of disposal
i)	Trade Effluent I (Effluent from plant operation)	13824 KLD	Partly on land and partly into sea through Ennore creek.
ii)	Trade Effluent II (Reverse osmosis plant rejects)	22176 KLD	Into sea through Ennore creek
iii)	Trade Effluent III (Once through cooling water)	4896000	Into sea through Ennore creek

Emission details

<i>Sl. No.</i>	<i>Source of Emission</i>	<i>APC measures provided</i>	<i>Stack top dimension (in metres)</i>	<i>Stack ht. above ground (in metres)</i>
1.	Boiler – 2000T/Hr – 2 Nos	Individual ESP with common stack	7.0 m dia	275

Details of Fugitive Emissions

SI No	Source of Fugitive or Noise Emission	Type of emission	Pollution control measures
1.	safety valves	Noise	Silencer
2.	Turbo Generator	Noise	Acoustic sheets fully covered
3.	Primary air fan	Noise	Silencer provided
4.	Forced draft fan	Noise	Silencer provides
5.	Coal conveyors	Fugitive	Dust suppression system/Fogging system

B. Subsequently, the unit has obtained renewal of consent vide proceedings dated 07.04.2025 valid up to 31.03.2026. The unit of M/s. North Chennai Thermal Power Station Stage-II was inspected by the JCEE(M), Chennai Region along with the officials of EE(FS) – Ennore & Tiruvallur on 20.11.2025 and the following observations were made during the time of inspection:

1. The unit of M/s. North Chennai Thermal Power Station (NCTPS) Stage-II was located inside the NCTPS Complex to an extent of 82.96 Hectares which also houses the units of M/s. North Chennai Thermal Power Station Stage-I and Stage III in the said campus.
2. The unit of M/s. North Chennai Thermal Power Station Stage-II has installed thermal power plant of capacity 600 MW x 2 Nos (1200 MW) in the said premises.
3. During inspection, it was noticed that the units of NCTPS Stage II was in operation. Out of the 2 units (600 MW x 2 Nos) unit I was in operation and another unit II was lighted up after maintenance, due to which black colored emission was noticed in the stack.
4. The NCTPS Stage II has provided an individual STP for the treatment of sewage generated from its premises and the treated sewage is utilized on land for gardening.

5. The trade effluent generated from the DM plant, Boiler blowdown is discharged in to the combined ETP and the treated trade effluent is partly recycled back into the process and partly disposed into sea through Ennore Creek.
6. The NCTPS Stage II is receiving raw water from CMWSSB of about 36960 KL per day for utilizing in the boiler for steam generation. The water received from CMWSSB is treated in the RO system and DM plant before used in the boiler.
7. The RO reject is utilized for dust suppression in coal handling section.
8. The NCTPS Stage II is drawing sea water of about 200000 m³/hr per unit from the sea for cooling purpose and the same is disposed into Ennore Creek/ followed by Sea through pre-cooling channel after reducing the temperature.
9. The cooling water is disposed through closed channel for about 1.6km and 200m wide open channel for about 1.9km before discharged into Sea at Ennore creek.
10. During inspection the temperature of the water from the cooling process at the storage pond before the discharge was found to be 33.0 °C.
11. The NCTPS Stage II has provided HFO storage tank of 5000 T capacity each with dyke walls and drains for collecting the spillages if any
12. The NCTPS Stage I has provided a separate coal handling section of capacity 1.2 Lakhs T (2 yards x 60000 T each) for its usage within their premises
13. The NCTPS Stage II utilizes the coal crushers provided in the NCTPS Stage I
14. The NCTPS Stage II has provided dust suppression system/fogging system for the coal conveyors
15. During inspection, fugitive emissions were noticed in the coal handling section.
16. The NCTPS Stage II has provided boilers 2000T/hr – 2 Nos with individual Electrostatic Precipitators (ESP) with a common stack of height of 275m having 2 flows.
17. Each ESP is provided with 80 field with 160 hoppers and among 80 fields, 16 fields were provided with Pressurized Dense Fly Ash Collection System

18. The bottom ash which is in semi wet condition, will be stored in the Silos after removal of water and the water will be recycled in the process. The bottom ash stored in the silos are disposed to road projects for land filling.
19. The top ash generated from the ESP is collected in the Silos -6 Nos of 1300 T capacity each
20. The unit has provided Silos – 2Nos of capacity 650 Tons for the storage of bottom ash generated.
21. It was informed that during the time of any contingency, the bottom ash will be made into a slurry and the slurry will be disposed to the ash dyke pond located at Cheppakkam through pipelines.
22. It was informed that on an average about 4000T of flyash collected in the Silos is disposed through bulker for further beneficial usage on daily basis
23. The NCTPS-I & NCTPS-II has installed Online Continuous Effluent Monitoring sensors for pH, TSS & temperature for once through cooling water at discharge point which have been connected to "Water Quality Watch" TNPCB, Guindy & CPCB server
24. The unit has provided Online Continuous Emission Monitoring System (OCEMS) for unit I & II of two stacks to monitor the parameters PM, SO_x, NO_x and the same is connected with CAC, TNPCB, Guindy and CPCB server.
25. The NCTPS Stage II is yet to provide Flue Gas De-Sulphurisation (FGD) system to capture sulphur the flue gases to meet the SO₂ emission standards.

C. The unit has developed Green Belt to an extent of 25.18 Hectares and has proposed to develop in an additional area of about 20 Hectares. The NCTPS stage II have provided 3 Nos. of pipeline for carrying fly ash slurry from their premises to the ash dyke pond and 2 Nos. of pipeline for bringing back the recovered water from ash dyke pond to the unit for making ash slurry. There was no leakage from the fly ash slurry conveying pipelines as well as recovery water conveying pipelines during the time of inspection. A minimal deposition of fly ash was noticed in the Channel near to the ash dyke pond weighment

Bridge due to the earlier spillages during the transportation. At present there is no fresh spillages. Some of the old pillars/structures found in damaged conditions on which the pipelines from NCTPS Stage II were laid are to be removed as the unit has provided new pillars/structures for supporting the pipelines. It was informed that there is about 22 Lakh Tons of fly ash deposited in the ash dyke pond.

III. M/s North Chennai Thermal Power Stations – Stage III, S.F.No. 177 - 187, 235 - 240, Ennore village, Ponneri Taluk and Tiruvallur District.

A. The Environmental Clearance was accorded to M/s Tamil Nadu Generation & Distribution Corporation Limited for the expansion by addition of 1x800 MW (Stage -III), North Chennai Thermal Power Plant (TPP) and CRZ Clearance for foreshore facilities at Villages Ennore & Puzhuvakkam, Ponneri Taluk, Tiruvallur District, Tamil Nadu by M/s Tamil Nadu Generation & Distribution Corporation Limited (TANGEDCO) vide Lr. No. J-13012/14/2012-IA. II (T) dated 20.01.2016 by Ministry of Environment, Forest and Climate Change (MoEF&CC), New Delhi.

B. Subsequently, the unit of M/s North Chennai Thermal Power Station Stage III (1x800 MW) has obtained Consent to Establish (CTE-New) vide Board's Proceedings No. T8/TNPCB/F.0791AMB/RL//AMB/W&A/2017 dated: 13/04/2017 valid up to 12.04.2024 with certain conditions to comply with as stated therein for the following:

Product

S.No.	Description	Quantity	Unit
Product Details			
1.	Electric Power	800	MW

Sewage Treatment & Disposal details

Sewage Treatment Plant:			
S. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.	Common Collection	1	10 m ³

	Sump		
2.	Screen Chamber	1	1 m/s
3.	Oil & Grease trap	1	3.5 m ³ /h
4.	Equalization Tank	1	3.5 m ³ /h
5.	FAB reactor	1	3.5 m ³ /h
6.	Secondary Settler	1	3.5 m ³ /h
7.	Dual media filter	1	3.5 m ³ /h
8.	Activated Carbon Filter	1	3.5 m ³ /h
9.	Treated water tank	1	3.5 m ³ /h

Outlet No.	Description of Outlet	Quantity	Point of disposal
Effluent Type: Sewage			
1.	Sewage	151.0	On land for gardening

Trade Effluent Treatment & Disposal details

S. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.	Ash Silo Area Sump	1	10 m ³
2.	Coal mil loily waste sump	1	5 m ³
3.	Powerhouse oily water sump	1	10 m ³
4.	Fuel oil area sump	1	10 m ³
5.	Fuel oil overflow water sump	1	10 m ³
6.	Condenser wastewater sump	2	5 m ³
7.	Pre settling pit	1	10 m ³
8.	PSP overflow sump	1	5 m ³
9.	API separator	1	10 m ³ /h
10.	TPI separator	1	20 m ³ /h
11.	Guard Pond	1	2000 m ³ /h
12.	Tube settler	1	125 m ³ /h
13.	Central Monitoring Basin	1	24 hrs retention

14.	Neutralization Tank	1	1.5 times waste gen
-----	---------------------	---	---------------------

Outlet No.	Description of Outlet	Quantity	Point of disposal
Effluent Type : Trade Effluent			
1.	Cooling water blowdown	112985.0	Marine Coastal areas
2.	Desalination plant reject	9720.0	Marine Coastal areas
3.	DM plant reject	168.0	Marine Coastal areas
4.	Wastewater from service water system	555.0	On land for gardening

Emission Sources

I	Point source emission with stack:			
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm ³ /hr
1	Boiler 2575 TPH	ESP with stack	275	2704320
II	Fugitive/Noise emission:			
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	Coal yard	Fugitive	Dust suppression system/Fogging system	
2.	Ash collection	Fugitive	Water sprinkler system	

C. Further, the unit has obtained Consent for Establishment - Extension (CTE-Extension) vide Board's proceedings no. T2/TNP.CB/F.0455GMP/RL/GMP/W&A/2024 dated: 05.11.2024 valid up to 19.01.2027 with certain conditions as stated therein. The unit was again inspected by the Joint Chief Environmental Engineer (monitoring), Chennai Zone on 20.11.2025 and it was noticed that the unit was carrying out trial production and also the following observations were made

1. The unit of M/s. North Chennai Thermal Power Station (NCTPS) Stage-III was located inside the NCTPS Complex to an extent of 76.88 Hectares out of 222.20 Hectares which also houses the units of M/s. North Chennai Thermal Power Station Stage-I and Stage II in the said campus.
2. The unit of M/s. North Chennai Thermal Power Station Stage-III has installed thermal power plant of capacity 800 MW x 1 No. in the said premises.
3. During inspection, it was noticed that the units of NCTPS Stage III was carrying out trial production.
4. It was informed that they have started the trail production and the performance testing is under progress.
5. It was informed that they have till now achieved only production of 720 MW and they have to achieve production of 800 MW for 72 hours continuously in order to obtain Commercial Operation Declaration (COD).
6. The unit is yet to achieve the maximum production capacity due to technical problems.
7. The coal will be brought from the Kamaraj Port to the coal yard in their premises through closed conveyors of about 2.5 Km. The conveyor work is yet to be completed fully.
8. The NCTPS Stage III has proposed to install STP for the treatment of sewage generated from their premises. The unit has completed the civil works of STP and the erection of mechanical equipment are under process.
9. The unit has proposed to install ETP for the treatment of trade effluent generated from their premises. The unit has completed the civil works of ETP and the erection of mechanical equipment is yet to be started.
10. The unit has proposed to provide 1/3rd roof for the coal storage area and the work is yet to be started.
11. The construction of administration block is under process.
12. The unit has completed the construction of civil structures for the installation of Flue Gas De-Sulphurisation system (FGDS) and the mechanical equipment erection is under process.

13. The NCTPS Stage III drawing raw water from sea and treat in the desalination plant inside the premises and the treated water is utilized in their process.
14. The NCTPS Stage III has provided boiler 2575T/hr – 1 No with Electrostatic Precipitators (ESP) with a stack of height of 275m.
15. The ESP is provided with 96 field with 96 hoppers.
16. The dry Fly ash generated from the ESP is collected in the Silos -2 Nos of 2520 T capacity each
17. The bottom dry Fly ash is collected in the silo of capacity 1800 T and the same is disposed for land filling.
18. The unit is in the process of developing green belt inside the premises
19. The unit is yet to install OCEMS in their stack
20. The unit is carrying out trial production without obtaining CTO

D. Subsequently, the unit obtained CTO after CTE vide Proceedings No.T2/TNPCB/F.0455GMP/RL/GMP/W&A/2026 dated: 03.06.2026, with validity upto 31.03.2027.

IV. M/s Ennore SEZ Super Critical Thermal Power Station (TANGEDCO), SF No. 2049/1, 2042/2, 2043, etc, Voyalur Village, Ponneri Taluk, Tiruvallur District.

A. The unit of M/s Ennore SEZ Supercritical Thermal Power Station (TANGEDCO) has obtained the Environmental Clearance for establishing 2x800 MW power plant at SF 1501, SF 2042 etc of Vayalur village, Ponneri Taluk, Tiruvallur District under the EIA Notification, 2006 on 07.01.2014 with validity of 5 years i.e., valid till 06.01.2019 and CRZ Clearance under the Coastal Regulation Zone Notification, 2011 on 01.01.2014 with validity of 5 years i.e., valid up to 31.12.2018.

B. Subsequently, the Board has issued CTE under the Water and the Air Acts to the unit vide Board's Proceedings No T4/F8246/TNPCB/RL/TVLR/W&A/2013 dated 11.03.2014 for two years valid up to 10.02.2016 for establishing power plant of capacity 2x800 MW. Further, necessary extension of validity of CTE

under the Water Act & the Air Acts was issued vide Board's Proceedings No T7/TNPCB/F0664 AMB/RL/AMB/W&A/2016 dated 29.06.2016 to establish the 2x800 MW Ennore SEZ Supercritical Thermal Power Station with validity till 31.03.2019. It was reported that the capacity of the unit was reduced from 2x800 MW to 2x660 MW for which necessary amendment in Environmental Clearance for the reduced capacity of the unit was obtained from MoEF&CC, New Delhi on 14.08.2018.

C. Furthermore, the Ministry of Environment, Forest and Climate Change vide notification no. S.O 1141(EO) dated 29.04.2015 has extended the period of Environmental Clearance from 5 years to 7 years for all the projects & activities which are covered under EIA Notification 2006. Accordingly necessary extension of EC with validity till 06.01.2021 has been issued by MoEF&CC, New Delhi on 04.02.2019 to commission the project. Hence the unit has obtained CTE (Revised) based on the amendment in the EC for the reduced plant capacity of 2X660MW vide Board's Proceedings No.T2/TNPCB/F.0423GMP/RL/GMP/W&A/2020 Dated: 26.11.2020 up to 06.01.2021. Meanwhile as the unit could not complete the establishment of the project due to cyclone, Covid etc., the extension of validity of the Environmental Clearance and CRZ clearance were granted for further 3 years i.e up to 31.12.2023 vide ref F.No.J13012/36/2010-IA.II(T), MoEF&CC (IA Division) dated 09.04.2021. Based on the Extension of validity of Environmental Clearance obtained the unit has obtained CTE Extension vide Board's Proceedings No.T2/TNPCB/F.0423GMP/RL/GMP/W&A/2022 dated 10.05.2023 valid up to 31.12.2023.

D. Further, the Ministry of Environment, Forest and Climate Change vide Notification dated:18.01.2021 has declared that the period from the 1st April, 2020 to the 31st March, 2021 shall not be considered for the purpose of calculation of the period of validity of Prior Environmental Clearances granted under the provisions of the notification in view of outbreak of Covid (COVID-19)

and subsequent lockdowns (total or partial) declared for its control, however, all activities undertaken during this period in respect of the Environmental Clearance granted shall be treated as valid. Hence the validity of the Environmental Clearance and CRZ clearance granted up to 31.12.2023 was construed and extended up to 31.12.2024. Hence, the unit has obtained another CTE Extension vide Board's Proceedings no.T2/TNPCB/F.0423GMP/RL/GMP/A/2024 DATED: 05.11.2024 valid up to 31.12.2024.

E. Since the unit has not completed the project, the unit has obtained Extension of Environmental Clearance and CRZ Clearance valid up to 31.12.2025 vide MoEF & CC Letter dated 17.09.2025 valid up to 31.12.2025 with certain additional conditions to comply with. Subsequently, the unit has obtained another CTE Extension vide Board's Proceedings No. T2/TNPCB/F.0423GMP/RL//GMP/W&A/2025 dated: 10.11.2025 valid up to 31.12.2025. Meanwhile, the MoEF&CC, New Delhi in its Office Memorandum vide Letter No. F. No.1A3-22/22/2025-1A.III [E-280329], MoEF&CC, Impact Assessment Division dated 30.10.2025 has issued clarification on calculating the validity of EC granted excluding the time taken with regard to proceedings before NCLT or Courts in which it is stated as below:

“4. The matter has been examined in the Ministry and it has been decided that, EC validity as laid down under EIA Notification, 2006, as amended needs to be rationalised with regard to the time lost in view of proceedings before NCLT or Courts. In this regard, the Ministry hereby clarifies that the following time period during which the project proponent was unable to implement the EC granted for the related Project/Activities shall be treated as zero period for calculating the validity of the EC”.

Based on the above Notification, the unit has applied and obtained further Consent to Establish – Extension valid up to 31.03.2030 vide Board's proceedings dated 13.01.2026 for the following:

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Electric Power (2 x 660 MW)	1320	MW

Sewage & Trade Effluent details

S.No.	Description of outlet	Max. Daily discharge (KLD)	Point of disposal
Sewage			
1	STP treated outlet	216.0	On land for gardening
Trade Effluent			
1	Treated trade effluent (CT Blow Downs and Desalination plant reject)	195000.0	Marine Coastal areas
2	Trade effluent (Service area effluent)	888.0	On land for gardening
3	Trade effluent 3 (DM Plant Regeneration)	96.0	Dust Suppression

and for the following emission sources

I Point source emission with stack:				
Stack No.	Point Emission Source	Air pollutant Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm ³ /hr
1	Boilers - 2 Nos (212 Tons/ Hr)	ESP with Stack	275	
II Fugitive/Noise emission:				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	Coal yard	Fugitive	Dust suppression system/Fogging	

			g system	
2.	Ash collection	Fugitive	Water sprinkl system	
3.	Crusher House ar Transfer Points	Fugitive	Dust Collecto with du extraction system	

V.M/s NTPC Tamilnadu Energy Company Limited, S.F.No. 1556, Vellivoyal village, Ponneri Taluk and Tiruvallur District

A. The CTO under both Acts for expansion activity for the operation of 3 X 500 MW power plant was issued to the unit vide Board's Proceedings dated: 01.12.2014 and the same was finally renewed vide Board's Proceedings dated 28.06.2022 valid up to 31.03.2027 for the following:

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Electric Power (3 x 500 MW)	1500	MW

Sewage & Trade Effluent details

Sl No	Description of Outlet	Max Daily Discharge	Point of Disposal
1.	Sewage	1680 KLD	On industry's own land for gardening/horticulture.
2.	Trade Effluent	243000 KLD	Marine coastal areas.

and for the following emission sources

Sl. No	Point Source of Emission	Pollution control measures
1.	Boiler 1725 TPH – 2 Nos.	Each ESP with common stack.
2.	Boiler 1725 TPH – 1 No	ESP with stack.

3.	DG Sets 1250KVA – 4 Nos.	Stack.
Fugitive/Noise Emission		
1.	Coal Handling Plant (CHP) - Fugitive	Dust Suppression system /Fogging system.
2.	Turbo generator – 3 Nos – Noise	Acoustic enclosures.
3.	DG Set – 4 Nos – Noise	Acoustic enclosures.

B. The unit was inspected by the officials of JCEE(M), TNPCB, Chennai along with the officials of Flying Squad – Ennore & Tiruvallur, TNPCB on 20.11.2025 and the following observations were made:

1. The source of water for the unit is taken from the sea.
2. The sea water is treated within the unit's premises in their in house desalination plant and then the same is further treated in the RO plant followed by DM plant.
3. This treated water is used in the boilers and the boiler blow down is discharged into the Combined Monitoring Basin.
4. The unit has provided 2 STPs one within the unit's premises and another STP in their residential complex to treat the sewage generated from the premises and also in their residential complex.
5. The treated sewage is utilized on land for gardening and green belt development to an extent of 71 hectares.
6. The sea water is directly used for condenser cooling and auxiliary cooling and the same is kept under circulation. However, a portion is bled off from the system and the same is taken for ash handling to prepare ash slurry.
7. The ash slurry is pumped into the ash dyke, where the slurry is allowed to settle, the decanted water is recycled to make ash slurry. The bleed off from the ash handling system is taken to the Central Monitoring Basin. The DM plant regeneration is also taken to the Central Monitoring Basin.
8. The unit has provided common Central Monitoring Basin for the storage of all the trade effluent generated in the unit.
9. The effluent from the Central Monitoring Basin is discharged into the discharge channel of North Chennai Thermal Power Stations, from where it reaches sea through Ennore Creek.

10. The unit has provided OCEMS for effluent parameters such as Conductivity, BOD, COD, TSS, pH, Temperature and Turbidity including an EMFM at the outlet of Central Monitoring Basin and the same is connected to Water Quality Watch, TNPCB, Chennai.
11. The unit is utilizing mixed coal as fuel and consuming around 24,000 T/Day of coal. Coal is received from Kamarajar Port Private Limited, and the unit is having dedicated berths. The coal received is transported to the unit premises through Pipe Conveyor.
12. Coal is stored in open area over Geo membrane spread land. Peripheral leachate drains are provided which joins with coal slurry settling pit. The decanted water is taken to Central Monitoring Basin.
13. The coal handling system has three Coal Crushers and Coal Conveyors with of transfer points. The unit has provided dust extraction and dust suppression system in coal transferring points. Further, the pulverizer and coal feedings are provided with seal air to prevent dust emission.
14. The unit has provided Boiler 1725 TPH – 2 nos with common individual ESP and Common Stack and another Boiler of capacity 1725 TPH with Individual ESP and stack.
15. The unit has also provided 2nos of Common ESP and common stack for each DG sets 500 KVA – 2nos.
16. The unit has provided Dust Extraction and Suppression System for the coal handling section and Bag Filters and dry Fog Dust Suppression System for the silos 3 Nos.
17. The unit has provided silos 3 nos of capacity 1700 T each for the storage of flyash from the ESP.
18. The silos were found to have stored the flyash more than its capacity during the time of inspection.
19. Bottom ash is collected in Ash slurry sump and then pumped to Ash dyke lagoon 2 which is operational. Decant water from ash dyke lagoon 2 will collect in Overflow lagoon through Decanting system. From Overflow lagoon, the decanted water is collected and pumped to Ash Water Sump for reuse through Ash Water Recirculation System. Ash dyke lagoon 1 which was under construction is stopped as per the MoEF&CC direction.
20. The unit has provided OCEMS (9Nos) for stack attached to each Boilers to monitor the parameters such as PM, NO_x and SO₂ and the same is connected to CAC, TNPCB, Chennai/CPCB Servers.

21. The unit has also provided 4 Nos. of Continuous Ambient Air Quality Monitoring Stations
(1. Athipattu, Near Government Primary Health Centre, Athipattu Village, Ponneri. 2. Kondakkarai, Opposite to Prasanna Vinayagar Kovil, Kondakkarai. 3. Vichur, Near Bhavani Amman Kovil, Vichur, Area behind Infant Jesus Shrine, Manali New Town. 4. Kathivakkam, Kathivakkam High School Road, Ennore) for ambient air quality parameters such as SO_x, NO_x, PM_{2.5} & PM₁₀ and the same is connected to CAC, TNPCB, Chennai.
22. The unit has installed Flue Gas Desulfurization (FGD) system after the ESP in Unit I and the same is under commissioning phase.
23. The unit was found erecting the Flue Gas Desulfurization (FGD) system after the ESP in Unit III.
24. It was informed by the unit that they have proposed to complete the installation of FGD in all its units on or before March 2026.
25. The unit has obtained latest HW authorization vide Board's Proc. dated 29.08.2021 with validity up to 31.03.2026 for handling the HW categories such as 5.1, 5.2 & 33.1.

Compliance of Hon'ble NGT directions vide order dated 05.07.2022 in OA No.08/201621 (SZ) & I.A.No.s 107 & 109 of 2022(SZ) with OA No.152/2016 (SZ) with O.A.No.198/2016(SZ)

The Hon'ble NGT(SZ) vide its order dated 05.07.2022 in the OA No. 08 of 2016 has filed by Thiru. Ravimaran against leakages of fly ash by the ash pipelines of M/s North Chennai Thermal Power Stations into Ennore Creek has partially disposed the case with certain directions to TANGEDCO. The compliance status of the directions issued is submitted as below:

Sl.No	Direction of the Hon'ble Tribunal	Action Taken by TNPGL	Remarks of JCEE(M)
1	The TANGEDCO is	The environmental Clearance was obtained	The unit is generally complying with the

	directed to carry on their activities strictly in accordance with law and complying with the conditions imposed in the Environmental Clearance and the Consent granted by the State Pollution Control Board	vide No.14/13/81- Dn2 Dt: 6.01.83 & No.14/13/81- Dn2/1A Dt: 30.04.87 from MOEF & CC and the first CTO was obtained in the year 1993 from TNPCB and renewal of consent to operate has been obtained for the year 2025-2026 which is valid up to 31.03.2026. The conditions imposed in the EC / CTO with respective to Air Act, Water Act, are being complied without deviations	consent order conditions
2	The TANGEDCO is directed to replace the old ash slurry (iii) carrying pipes as undertaken by them within the time frame fixed and also take all necessary precautions of providing necessary sensor system to detect the leak immediately and also the mechanism by which	Replacement of Ash Slurry disposal pipe line with new pipes has been completed as below : NCTPS-I has 5 Nos. of Ash Slurry disposal Pipe lines which are provided for conveying ash slurry from bottom ash hopper and from ESP hopper. Out of the 5 Nos., Ash slurry Pipe lines No. 2 & 3 lines have been replaced with new Pipes for a length 8820 mtrs with an expenditure of Rs.7.2682 Crores. • For Pipe Line 4, Purchase Order was issued	The unit has replaced the pipelines for carrying fly ash slurry from the NCTPS Stage to the Ash dyke pond.

	production and pumping of ash slurry through the damaged pipeline can be stopped immediately, so that further pumping can be avoided so as to minimize the leak if at all if it happens in future.	for an amount of Rs.5.94 Crores vide PO No 358/dt.15.03.2024 and materials have been supplied and erection of new Pipe lines was completed and commissioned on 29.10.2024. • For pipe Line 5, Purchase Order was issued for an amount of Rs.6.72 Crores vide PO No. 12/dt.01.07.2024 and materials have been supplied and erection of new Pipe lines was completed and commissioned on 30.12.2024 • For pipe Line 1, Purchase Order was issued for an amount of Rs.5.84 Crores vide PO No. 13/dt.03.07.2024 and materials have been supplied and erection work was completed and commissioned on 05.02.2025. However, the round the clock monitoring is being carried out by engaging a patrolling team with 24 hours vehicle to notice any	
--	---	---	--

		leakage in sleeve coupling “O” ring and if any leakage noticed, the pump will be immediately stopped and ‘O ring will be replaced to arrest the leaks then and there. At present occurrence of leakages outside NCTPS-I premises is “NIL”.	
3.	The TANGEDCO is liable to pay the compensation already assessed by the State Pollution Control Board on various occasions for the violations noticed by them and also compensation directed to be paid by this Tribunal in other related connected matters viz., Original Application Nos.122 of 2021 (SZ) and 162 of 2021 (SZ) which were already	Environment compensation as per the direction of Hon’ble NGT Order dt.22.11.2021 in respect of OA.No.162/2021 for an amount of Rs.4.122 Crores was paid through NEFT Vide UTR No :IOBAN21361073553,dt 27.12.2021. An amount of Rs.50 Lakhs was paid through NEFT Vide UTR No:IOBAN22087324859, dt 28.03.2022 in respect of OA.No.122/2021	The unit has remitted the EC levied as per the direction of Hon’ble NGT Order dt.22.11.2021 in respect of OA.No.162/2021 for an amount of Rs.4.122 Crores was paid through NEFT Vide UTR No :IOBAN21361073553,dt 27.12.2021. The unit has also remitted Rs 50 Lakhs vide UTR No:IOBAN22087324859 dt 28.03.2022 in respect of OA.No.122/2021.

	disposed of this Tribunal by giving certain directions		
4.	The TANGEDCO is also liable to pay environmental compensation which is likely to be assessed on the basis of the study to be conducted by the agency which is going to conduct study for remediation process, apart from the compensation already imposed by various proceedings of the Tamil Nadu Pollution Control Board and directed to be paid by this Tribunal.	TANGEDCO has remitted all the environmental compensation imposed by the Hon'ble NGT till now. And if any further environmental compensation is imposed based on the proposed study to be conducted by the agency appointed by Director – Department of Environment as per Hon'ble NGT direction will also be remitted.	The unit has remitted the EC levied as per the direction of Hon'ble NGT Order dt.22.11.2021 in respect of OA.No.162/2021 for an amount of Rs.4.122 Crores was paid through NEFT Vide UTR No :IOBAN21361073553, dt 27.12.2021. The unit has also remitted Rs 50 Lakhs vide UTR No:IOBAN22087324859 dt 28.03.2022 in respect of OA.No.122/20
5.	The State Pollution Control Board is directed to monitor the functioning of	TANGEDCO will co-operate with TNPCB for any monitoring activities in NCTPS in this regard.	TNPCB officials are regularly monitoring the Thermal Power Plants and instructions were issued to the units based on the observations

	the NCPTS owned by the TANGEDCO periodically and if there is any violation found, then they are directed to take appropriate action against the TANGEDCO including prosecution and imposition of environmental compensation apart from other directions to be issued as contemplated under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981		
6.	The State Pollution Control Board is also directed to take action against the	Consent to operate under water (prevention and control of pollution) Act, 1974, Air (prevention and control of pollution) Act, 1981 has been granted	The unit has obtained latest renewal of consent vide Board's proceedings dated 16.06.2025 valid up to 31.03.2026

	TANGEDCO for operating the unit without obtaining renewal of Consent to Operate, including imposition of compensation and prosecution, apart from issuing directions as required to be issued under Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of (vii) Pollution) Act, 1981 and Environment (Protection) Act, 1986	by TNPCB which is valid up to 31.03.2026	
7.	The Additional Chief Secretary, Environment through Director – Department of Environment is directed to take steps to identify	This direction is pertaining to Department of Environment, Chennai	-

the agency by issuing tender process for the preparation of DPR at the earliest and while calling for the tender, they are directed to include the Terms of Reference suggested by the Joint Expert Committee appointed by this Tribunal to be considered by the agency for preparation of DPR and after finalizing the agency, complete the remediation process to be conducted and after finalizing the remediation process, take steps to implement the same through TANGEDCO by providing necessary		
--	--	--

	technical guidance, if any, required without delay. They are directed to expedite the process of finalizing the agency for preparation of DPR within a period of six months and completion of study within a period of nine months and thereafter, undertake to complete the remediation process at the earliest possible time through TANGEDCO		
8.	The expenses for conducting the study through the agency to be identified for preparation of DPR and also the expenses for remediation has to be undertaken by the	The expenses for conducting the study through the agency to be identified for preparation of DPR and also the expenses for remediation will be borne by TANGEDCO and the details of payment made so far (i) An amount of	The unit has remitted the expenses occurred for the study conducted through a third party for preparing DPR and remediation and the details of remittance is given below (i) An amount of Rs.56,490/- has already been paid to the

	TANGEDCO	Rs.56,490/- has already been paid to the Director of Environment, Chennai towards Advertisement charges for tender for engaging consultant for DPR to be prepared. (i) As per the letter received from Director of Environment vide Letter.No.P1/2591/2015, dt.25.04.2024, an amount of Rs.1,51,63,000/- has been remitted to the Director of Environment vide UTR No. IOBAN24260252171/ dt.16.09.2024 towards the expenses for conducting DPR. Also, the following payments were made previously for Joint committee expenses. (iii)An amount of Rs.20,46,443/- has been paid to TNPCB vide UTR No: IOBAN23159475080/ dt.08.06.2023 towards the expenses for studies conducted by the JEC Committee constituted by the Hon'ble NGT. (iv)An amount of	Director of Environment, Chennai towards Advertisement charges for tender for engaging consultant for DPR to be prepared (ii) As per the letter received from Director of Environment vide Letter.No.P1/2591/2015 , dt.25.04.2024, an amount of Rs.1,51,63,000/- has been remitted to the Director of Environment vide UTR No. IOBAN24260252171/ dt.16.09.2024 towards the expenses for conducting DPR. (iii)An amount of Rs.20,46,443/- has been paid to TNPCB vide UTR No: IOBAN23159475080/ dt.08.06.2023 towards the expenses for studies conducted by the JEC Committee constituted by the Hon'ble NGT. (iv)An amount of Rs.6,00,000/- has been paid to TNPCB vide
--	----------	---	--

		Rs.6,00,000/- has been paid to TNPCB vide UTR No: IOBAN23214626816/ dt.02.08.2023 towards honorarium for the Joint Expert committee members.	UTR No: IOBAN23214626816/ dt.02.08.2023 towards honorarium for the Joint Expert committee members.
9.	On finalizing the study to be conducted by the agency in respect of remediation, the TANGEDCO is directed to undertake the remediation process and complete the same at the earliest possible time, as delay in implementation will result in further damage to the environment	The remediation process which will be recommended by the agency after finalising the study, will be carried out by TANGEDCO (NCTPS-I) as per the recommendations and executed the same at the earliest possible time as directed by TNPCB	The unit has assured to carry out the recommendations of the agency conducting the study.
10.	After the preparation of DPR, the implementation of the recommendation s and the nature of study to be conducted is	TANGEDCO will implement the recommendations as per DPR	The unit has assured to carry out the recommendations of the agency conducting the study.

	directed to be monitored jointly by (i) a Senior Officer from the Central Pollution Control Board, Regional Office, Chennai and (ii) a Senior Officer from the Tamil Nadu Pollution Control Board so as to effectively implement the remediation process in a scientific manner. During the course of monitoring, if the above said committee feels that further study will have to be this Department of Environment. (xi) conducted then that also will have to be carried out by the TANGEDCO in co-ordination with the committee		
--	---	--	--

	appointed by Tribunal viz., the Additional Chief Secretary to Government – Department of Environment, Principal Secretary to Government - Department of Energy and Direct		
11.	The TANGEDCO is directed to carry out the recommendation s made by the Joint Expert Committee regarding creating green cover, including plantation of mangroves and other species suggested which are conducive to environment and that will not affect the riverine and coastal zone ecology	The total area of the plant - 549 acres. Green belt area already developed at 162 acres. Balance to be developed in 20 acres. In this current financial year 2025-2026 – balance 20 acres will be developed. It is submitted that, 27,865 Nos. of trees have been planted in NCTPS-I premises and being maintained which is nearer to the norms of 29,200 Nos. In addition, 3,000 Nos. of tree saplings have been planted in ash dyke and being maintained. Further 4,300 Nos. of palm seeds were planted in	The unit has developed green belt to an extent of 162 Acres and planted 27,865 Nos. of trees have been planted in NCTPS-I premises In addition, 3,000 Nos. of tree saplings have been planted in ash dyke and being maintained. Further 4,300 Nos. of palm seeds were planted in order to compensate the non survival plant. The unit has reported that for developing mangroves Plantations and other Coastal vegetation in both sides of Kosasthalaiyar River Banks, “Buckingham”

	order to compensate the non survival plant. For developing mangroves Plantations and other Coastal vegetation in both sides of Kosasthalaiyar River Banks, "Buckingham" Canal and nearby Coastal areas, M/s.Swaminathan Foundation, was consulted and they have furnished the proposal on "establishment and management of Mangrove Bio shield" in the Kosasthalaiyar River, Ennore Estuary. The member of Joint Expert Committee Thiru.D.Narasimhan, (HOD) Retired, Department of Botany, Madras Christian College constituted under The Chairmanship of Mrs.SanthaShiela Nair, I.A.S., (Retired), in his report has suggested to plant the trees such as "Punga maram" "Poovarasu" "Vaagai" etc. Accordingly, the plantation of the above trees are being carried out in consultation with the	Canal and nearby Coastal areas, M/s. Swaminathan Foundation, was consulted and they have furnished the proposal on "establishment and management of Mangrove Bio shield" in the Kosasthalaiyar River, Ennore Estuary. The member of Joint Expert Committee Thiru.D.Narasimhan, (HOD) Retired, Department of Botany, Madras Christian College constituted under The Chairmanship of Mrs.SanthaShiela Nair, I.A.S., (Retired), in his report has suggested to plant the trees such as "Pungamaram" "Poovarasu" "Vaagai" etc. Accordingly, the plantation of the above trees are being carried out in consultation with the Forest Department. Further, other possible modern methods to establish Coastal Native Vegetation
--	---	--

		Forest Department. Further, other possible modern methods to establish Coastal Native Vegetation (Afforestation) with the experts is also being explored. M/s.Swaminathan Foundation officials has inspected the site on 30.06.2022 and proposal has been received on 18.07.2022 to an amount of Rs.107 Lakhs for plantations of mangroves in 50 Hectares. Estimate submitted to the Head Quarters for Plantation of mangroves in 30 Hectares at an expenditure of Rs.80.00 lakhs as a first phase.	(Afforestation) with the experts is also being explored. M/s.Swaminathan Foundation officials has inspected the site on 30.06.2022 and proposal has been received on 18.07.2022 to an amount of Rs.107 Lakhs for plantations of mangroves in 50 Hectares. The unit has stated that they have submitted the estimate to the Head Quarters for Plantation of mangroves in 30 Hectares at an expenditure of Rs.80.00 lakhs as a first phase and the same is under process.
12.	On the basis of the study to be conducted, based on the DPR consultants identified and if further environmental compensation has been assessed by the agency, then the CPCB as well as	All remediation measures as per the DPR will be carried out by TANGEDCO	The unit has assured to comply with the remediation measures as per the DPR

	the SPCB are directed to take further action in this regard for assessment of further environmental compensation for the damage caused to environment and take steps to recover the amount from the TANGEDCO strictly in accordance with law		
13.	The TANGEDCO is also directed to take immediate steps to remove the fly ash already deposited in that area due to the breach of fly ash slurry carrying pipes without delay and after removal of the same, soil analysis will have to be conducted by the	Action is being taken to clear the ash deposited as assessed by the joint committee constituted by the Hon'ble NGT vide its order dated 18.11.2019. A quantum of 10,75,579 m ³ of ash have already been cleared from the land, in and around the pipelines carrying ash slurry, from the Buckingham canal and from the Kosasthalaiyar river. Removal of balance quantity of ash is under progress.	The unit has stated that action is being taken to clear the ash deposited as assessed by the joint committee constituted by the Hon'ble NGT vide its order dated 18.11.2019 A quantum of 10,75,579 m ³ of ash have already been cleared from the land, in and around the pipelines carrying ash slurry, from the Buckingham canal and from the Kosasthalaiyar river. Removal of

	CPCB and SPCB and if further remediation will have to be conducted or further steps will have to be taken by TANGEDCO for removal of further fly ash deposit found in that area, then that also will have to be carried out by the TANGEDCO	An adhoc payment of Rs.10.00 Crore vide DD No.055844 dt.21.10.2024 to dredge the ash accumulated in kosasthalaiyar backwaters. M/s.WRD Lr. No. AEE (T) / AE / F.NGT/ 2025, dt.17.04.2025 has informed that the dredging work was commenced on 30.11.2024 and a quantity of 2,60,000 m³ has been dredged vide letter dated 11.07.2025. The work has been allotted for "Removal of dredged ash/ silt/debris and other deposits from the bank of Kosasthalaiyar river" (initial quantity of 1,35,000 m³) vide Lr. No. CE/MTS&GTS/SE/CD/EE -1/AEE-3/F./D.059/ 25 dt.04.03.2025 and a quantity of 90,000 m³ has been already removed as on 18.08.2025 and work is in progress.	balance quantity of ash is under progress
14.	After completion of the remediation process as suggested by the agency identified on	The remediation process as per the DPR will be continued to be carried as per the direction of TNPCB and CPCB.	The unit has assured to carry out the remediation process as per the DPR will be continued to be carried as per the direction of TNPCB and CPCB.

	tender basis before certifying the same as contamination free, the CPCB and SPCB are directed to conduct further analysis of soil and water and only after satisfaction that the contamination has been completely removed and the damage caused to the environment has been (xv) (xvi) eliminated and the environment is restored to its original position, they must stop the remediation process till then they will have to continue with the study subject to their satisfaction		
15.	The TANGEDCO is directed not to	Adequate measures are being taken and it is ensured that the riverine	The unit has assured to comply with

	cause any act which is likely to affect the riverine and coastal ecology on account of their act and not to cause further damage to the environment by violations of conditions noticed by the regulators earlier	and coastal ecology in and around NCTPS-I are not affected and caused any damages to the environment	
16.	The Chairman, Tamil Nadu Pollution Control Board is also directed to closely monitor the execution of the finalized DPR.	This direction is pertaining to TNPCB	TNPCB is monitoring the Thermal Power Plants on regular basis
17.	The TANGEDCO is also directed to achieve 100% ash utilization as per the notification issued by the MoEF&CC and the Tamil Nadu Pollution Control Board is directed to	Pressurized Dense Fly Ash Collection (PDFAC): In NCTPS-I PDFAC system has been installed for collecting the fly ash from the ESP hoppers and convey to the silos and further disposed to cement company, brick manufactures, SSI company Etc.,	The unit has installed Pressurized Dense Fly Ash Collection for collection of fly ash from the ESP hoppers and convey to the silos and further disposed to the cement industries, brick manufacturing units. The unit has also reported that they have

	monitor proper ash utilization and a condition must be imposed in the Consent to be issued as and when it is renewed.	The following improvement works have been carried out in a phased manner to improve fly ash collection and disposal. ➤ PDFAC System in Unit III has been strengthened by restoration of Unit-III 3rd Row lines and vessels, Vent air fan works, renewal of Bag filters and Dome valves for improving the collection of Fly ash. Also, modification of chute arrangement has been made in 1 & 2 rows for complete evacuation of ash. ➤ In Unit-II PDFAC System, strengthening works have been completed for restoration of Unit-II 3rd Row. Strengthening works in Dome valves, conveying lines and other associated works have been completed for improving the fly ash collection and disposal.	carried out the following for the collection of fly ash ➤ PDFAC System in Unit III has been strengthened by restoration of Unit-III 3rd Row lines and vessels, Vent air fan works, renewal of Bag filters and Dome valves for improving the collection of Fly ash. Also, modification of chute arrangement has been made in 1 & 2 rows for complete evacuation of ash. ➤ In Unit-II PDFAC System, strengthening works have been completed for restoration of Unit-II 3rd Row. Strengthening works in Dome valves, conveying lines and other associated works have been completed for improving the fly ash collection and disposal. ➤ In Unit-I-
--	--	---	--

		➤ In Unit-I- PDFAC System, Renewal of corroded /worn out pipes was carried out. Also, PDFAC system in 3rd row of ESP has been newly erected to improve the fly ash collection. Also, modification of chute arrangement has been made in 1, 2 & 3 rows for complete evacuation of ash. ➤ 6 Nos. of compressors were already procured and commissioned to improve the fly ash collection. ➤ Also, it is now proposed to install additional Conveying Compressors and Instrument compressors for further improvement of fly ash collection and disposal. Details of monthly generation, storage and utilization of fly ash are submitted to TNPCB periodically.	PDFAC System, Renewal of corroded /worn out pipes was carried out. Also, PDFAC system in 3rd row of ESP has been newly erected to improve the fly ash collection. Also, modification of chute arrangement has been made in 1, 2 & 3 rows for complete evacuation of ash. ➤ 6 Nos. of compressors were already procured and commissioned to improve the fly ash collection. ➤ Also, it is now proposed to install additional Conveying Compressors and Instrument compressors for further improvement of fly ash collection and disposal.
18.	While	While undertaking the	The unit has reported

	undertaking the remediation process, the Joint Expert Committee appointed by this Tribunal to assess the points to be considered for preparation of DPR to restore the environment in view of the damage caused, can be consulted and the Joint Expert Committee appointed by this Tribunal is directed to provide necessary assistance and further suggestions (if any) and that also will have to be considered by the TANGEDCO and the committee appointed by this Tribunal viz.,	remediation process as per the DPR, TANGEDCO will consult with TNPCB and CPCB for implementation.	that they will carry out the remediation process as per the DPR in consultation with TNPCB and CPCB for implementation
--	---	--	---

	CPCB and SPCB while implementing the finalized DPR.		
19.	The TANGEDCO is directed to remove the old pipes which are to be replaced with new pipes immediately and that can be used only after the new pipelines are laid as directed by this Tribunal and undertaken by them. Till then they can use only those pipelines which are permitted to be used by this Tribunal.	As directed by the tribunal, replacement of Ash Slurry disposal pipe line with new pipes has been completed as below : NCTPS-I has 5 Nos. of Ash Slurry disposal Pipe lines which are provided for conveying ash slurry from bottom ash hopper and from ESP hopper. Out of the 5 Nos., Ash slurry Pipe lines No. 2 & 3 lines have been replaced with new Pipes for a length 8820 mtrs with an expenditure of Rs.7.2682 Crores. • For Pipe Line 4, Purchase Order was issued for an amount of Rs.5.94 Crores vide PO No 358/dt.15.03.2024 and materials have been supplied and erection of new Pipe lines was completed and commissioned on 29.10.2024. • For pipe Line 5,	The unit has replaced all the 5 Nos. of fly ash pipelines carrying fly ash with new set of pipelines from the unit to dyke pond having total length of about 5.5 km in order to prevent leakage of ash from the pipelines.

		Purchase Order was issued for an amount of Rs.6.72 Crores vide PO No. 12/dt.01.07.2024 and materials have been supplied and erection of new Pipe lines was completed and commissioned on 30.12.2024 • For pipe Line 1, Purchase Order was issued for an amount of Rs.5.84 Crores vide PO No. 13/dt.03.07.2024 and materials have been supplied and erection work was completed and commissioned on 05.02.2025. At present, all the ASDL Pipes have been fully replaced with new pipes.	
20.	The Additional Chief Secretary for Environment, Forest and Climate Change is directed to conduct a study regarding the unutilized Ennore Wetland on the basis of the 1996 CZMP	Pertaining to MoEF & CC Government of India all necessary co-ordination will be provided from TANGEDCO in this regard.	-

	as directed by this Tribunal in similar matter of this nature and protect that area against further development and declare the Ennore. (xxi) same as part of Ennore Wetland under the Government Wetland Mission and develop a plan for restoration of the fragile Ennore creek ecosystem and the wetland complex of		
21.	The Chief Secretary, State of Tamil Nadu is also directed to consider the grievance of the residents of Chepaukkam village situated near the ash pond and if there is any relocation required for their safety, then that may also to be	Potable water has been provided by the local Panchayats.	The unit has informed that the potable water is supplied by the local body

	considered and necessary steps may be taken in this regard in accordance with law, if it is feasible and practicable. If the water quality in that area has been affected on account of the activities of the NCTPS owned by the TANGEDCO, then the TANGEDCO is directed to provide potable water to the residents in that area of the required quantity till the water quality in that area reaches the potable level		
22.	The Chief Secretary is directed to constitute a permanent grievance committee headed by the	As per the direction, nominee in the level of Superintending Engineer (Superintending Engineer / Mechanical –II / NCTPS-I) has been nominated for the committee representing TANGEDCO.	-

	District Collector of the concerned area, State Pollution Control Board, a Senior Officer (not below the rank of Superintending Engineer) of TANGEDCO and nominee of Commissioner – Greater Chennai Corporation and that committee can convene a meeting once in three months and consider the grievance of the local people on account of the operation of the TANGEDCO and if any remedial measures to be taken, then they are directed to take appropriate steps to redress their grievance in accordance with law		
23.	The right of the	---	-

	applicant to approach this Tribunal or any other forum, if there is any breach occurred or violation committed and pollution caused is left open		
24.	As regards M/s. Kamarajar Port Limited is concerned, further steps to be taken against them will be considered after disposal of the Civil Appeal viz., Civil Appeal No.4238 – 4241 of 2020 filed by M/s. Kamarajar Port Limited pending before the Hon'ble Apex Court	This direction is pertaining to M/s. Kamarajar Port Limited	-
25	As and when the Civil Appeals (i.e. Civil Appeal No.4238 – 4241 of 2020) are disposed of, the Registry is	This direction is pertaining to M/s. Kamarajar Port Limited	-

	directed to brought to the notice of the Bench for further consideration in respect of the steps to be taken and remediation process (if any) to be undertaken by M/s. Kamarajar Port Limited and further compensation (if any) to be imposed against them. Parties are also at liberty to bring this aspect after disposal of the civil appeals pending before the Hon'ble Apex Court.		
26	Considering the fact that the applicants in these cases have taken much pain in protecting the environment in that area and conducting the	As per the directions of Hon'ble NGT vide order dated 05.07.2022, an amount of Rs.50,000/- has been made to each applicants in respect of cases OA No.08/2016 & OA No.198/2016 vide UTR No:	The unit has remitted an amount of Rs. 50,000 to each applicants as per the directions of the Hon'ble NGT in OA No.08/2016 & OA No.198/2016 vide UTR No:IOBAN2226450762 6 dated :21.09.2022 &

	litigations since 2016 onwards, in order to meet the expenses incurred by them for conducting the cases, the TANGEDCO is directed to pay a cost of Rs.50,000/- each to the applicants in the above three cases within a period three months and if the amount is not paid, then the applicants are at liberty to recover the amount adopting the procedure provided under the National Green Tribunal Act, 2010 after the period is over	IOBAN22264507626 dated :21.09.2022 & IOBAN22264507389 dated : 21.09.2022 towards the expenditure incurred by them.	IOBAN22264507389 dated : 21.09.2022
27	The Registry is directed to communicate this order to the Chief Secretary, State of Tamil Nadu,	----	-

	Additional Chief Secretary for Environment, Director – Department of Environment, Chairman – Tamil Nadu Pollution Control Board, Regional Director – Integrated Regional Office, CPCB, Chennai, the District Collector, members of the Joint Expert Committee appointed by this Tribunal for their information and compliance of directions		
28	The Additional Chief Secretary for Environment and the committee appointed by the Tribunal namely, CPCB and SPCB and Director – Department of	---	-

	Environment, TANGEDCO are directed to file their periodical reports once in six months till the remediation process is completed		
29	As and when such reports are received, the Registry is directed to place the same before the Bench for consideration and also for issuing necessary directions, if any, required in this regard		

**Compliance of Hon'ble NGT directions vide order dated 31.01.2022 in
OA No.122/2021 (SZ) with OA No.162/2021 (SZ)**

The Hon'ble NGT (SZ) based on the OA No 122/2021 filed by Thiru. Ravimaran against laying of new ash slurry pipeline for the captioned power project and also based on the news article, Hon'ble NGT(SZ) has also initiated a Suo motu case vide OA No 162 of 2021. The Hon'ble NGT vide its order dated 31.01.2022 collectively in OA No. 122/2021 & OA No. 162/2021 has issued certain directions. The directions issued by the Hon'ble NGT & its present status of compliance is submitted below:

Sl.No	Direction of the Hon'ble Tribunal	Action Taken by TNPGL	Remarks of JCEE(M)
1	The TANGEDCO is directed not to proceed with the work of laying the pipeline through the CRZ zone and also in the other area in violation of the Environment Clearance and CRZ Clearance granted to them in 2016, without getting necessary further clearances in this respect by filling afresh application in accordance with	The TNPGL has reported that as per the directions, the pipeline laying work was stopped. Sub-committee of Environment Assessment Committee (EAC) has recommended to explore the feasibility of utilizing the existing ash slurry pipe lines of NCTPS Stage-I & Stage-II for disposal of ash of NCTPP Stage-III and it has been has decided to follow the recommendations of the Sub-committee.	The unit has stopped the laying of pipeline work and assured to explore the feasibility of utilizing the existing ash slurry pipe lines of NCTPS Stage-I & Stage-II for disposal of ash of NCTPP Stage-III as per the recommendations of the Sub-committee.

	law and the same will have to be considered by the authorities strictly in accordance with law and the direction given for this purpose cannot be treated as a direction to the authorities to grant the permission, if it is not otherwise feasible or permissible under law. This must be strictly in compliance with the decision of Hon'ble Supreme Court in Key stone realtors private limited vs. Anil V. Tharthare and ors.5		
2	The TANGEDCO is directed to pay an Environmental Compensation of Rs.	Environment compensation as per the direction of Hon'ble NGT Order dt.22.11.2021 in respect of OA.No.162/2021 for an amount of Rs.4.122 Crores	Complied with The unit has remitted EC of Rs.4.122 Crores paid through Indian Overseas Bank Vide UTR No.: IOBAN21361073553, dt

	4,12,20,000/- fixed by the Joint Committee and approved by this Tribunal to Tamil Nadu Pollution Control Board for the damage caused to environment on account of the deposit of fly ash slurry in the Kosasthalaiyar River region, over and above the compensation already remitted by them as directed by the Pollution Control Board in O.A. No. 08 of 2016 and other connected cases.	was paid through Indian Overseas Bank Vide UTR No :IOBAN21361073553, dt 27.12.21 and vide letter .No. SE/O/NCTPS-I/EE/NGT Case No.162/D-190/21, dt: 27.12.2021	27.12.2021.
3	The TANGEDCO is also directed to pay an additional compensation of Rs. 50 lakh with the Tamil Nadu Pollution	An amount of Rs.50 Lakhs was paid through Indian Overseas Bank Vide UTR No: IOBAN22087324859, dt 28.03.22 in respect of OA.No.122/2021.	Complied with The unit has remitted EC of Rs.50 Lakhs paid through Indian Overseas Bank Vide UTR No:IOBAN22087324859, dt 28.03.2022. in respect of

	Control Board for the violation committed i.e. preparation for constructing the pipeline and making some attempts for that purpose in violation of the Environmental Clearance and CRZ Clearance granted and this is in addition to the compensation already directed to be paid by them for damage caused to the environment on account of deposit of fly ash.		OA.No.122/2021.
4	The TANGEDCO is directed to carry out the replacement of the old pipes as undertaken by them and as directed by this Tribunal in O.A. No. 08 of 2016	NCTPS-I has 5 Nos. of Ash Slurry disposal Pipe lines which are provided for conveying ash slurry from bottom ash hopper and from ESP hopper. Out of the 5 Nos., Ash slurry disposal Pipe lines, Line No.2 & 3 have already been replaced with new Pipes and the work was	Complied with. As directed by the Hon'ble NGT(SZ) the unit has changed the ash conveying pipelines 1,2,3,4&5 i.e all the pipelines

	and other connected cases within the time line fixed by the Tribunal, on the basis of the undertaking given by them to avoid future breaches.	completed and commissioned on 28.03.2022 and 09.04.2021 respectively. Expenditure incurred: Rs.7.2682 Crores. For Pipe Line No. 4, a Purchase Order was issued for an amount of Rs.5.94 Crores vide PO No. 358/ dt.15.03.2024 and materials have been supplied and erection of new Pipe lines was completed and commissioned on 29.10.2024. For pipe Line No. 5, a Purchase Order was issued for an amount of Rs.6.72 Crores vide PO No. 12/ dt.01.07.2024 and materials have been supplied and erection of new Pipe lines was completed and commissioned on 30.12.2024. For pipe Line No.1, a Purchase Order was issued for an amount of Rs.5.84 Cores vide PO No. 13/ dt.03.07.2024 and	
--	--	---	--

		materials have been supplied and erection work was completed and commissioned on 05.02.2025.	
5	The TANGEDCO is directed to carry out recommendations made by the Joint Committee in both the cases in its letter and spirit to avoid future breaches of fly ash into the riverine area. The question regarding steps to be taken for remediation process of damage caused to the environment on account of deposit of fly ash in that area for longer period will be considered by this Tribunal including any further compensation to	The remediation process that will be recommended by the agency will be carried out by the TNPGL immediately. On finalising the study to be conducted by Agency, NCTPS-I will carry out remediation process and complete the same at the earliest possible time as directed by TNPCB.	The unit has assured to carryout the remediation process at the earliest. The TNPCB has instructed the unit to avoid further breaches of fly ash into the waterbodies.

	be paid on the basis of the recommendations to be made by Committee already appointed by this Tribunal in O.A. No. 08 of 2016 and other connected cases.		
6	The TANGEDCO is also directed to take steps to remove the fly ash already deposited in that area, as directed by the Joint Committee as well as the Pollution Control Board at the earliest possible time to reduce the impact of damage to riverine environment any further.	Action is being taken to clear the ash deposited as assessed by the joint committee constituted by the Hon'ble NGT vide its order dated 18.11.2019. A total quantum of 10,25,579 m³ of ash have already been cleared from the land, in and around the pipelines carrying ash slurry, from the Buckingham canal and from the Kosasthalaiyar river. Removal of balance quantity of ash is in progress. The Joint Inspection Report of CPCB, TNPCB and IIT/ Madras vide report dated 18.11.2019 has directed to remove spillage ash from Ennore	The unit has already removed 10,25,574m ³ of ash from the land in and around the pipeline carrying ash slurry, from the Buckingham Canal and from Kosasthalaiyar river.

		Creek to NCTPS –I main gate. Further estimate has been received from M/s.WRD to dredge an estimate quantity of 4,25,370 m³ of deposited fly ash based on the sectional area calculation. M/s.WRD Lr. No. AEE (T) / AE / F.NGT/ 2025, dt.17.04.2025 has informed that the dredging work was commenced on 30.11.2024 and a quantity of 3,33,000 m³ has been dredged as on 25.08.2025. A work has been allotted for “Removal of dredged ash/ silt/debris and other deposits from the bank of Kosasthalaiyar river” (initial quantity of 1,35,000 m³) vide Lr. No. CE/MTS&GTS/SE/CD/E E-1/AEE-3/F./D.059/ 25 dt. 04.03.25 and a quantity of 1,35,000 m³ has been already removed and completed. Further another work contract has also been awarded by TNPGL for	
--	--	--	--

		removal of balance dredged quantity of 2,90,370 m³ on 28.08.2025 and work under progress.	
7	The TANGEDCO is also directed to take necessary steps to avoid leakage through pipes and they must hold vigil by regular inspection of the old pipe lines till such time their replacement is completed and take immediate steps to arrest breaches, if any, during the interregnum. The amount of compensation directed to be paid on two counts are to be deposited by TANGEDCO with Tamil Nadu Pollution Control Board which they can utilise for the purpose of	At present, all the SDL Pipes have been fully replaced with new pipes. In addition, round the clock monitoring is being carried out by engaging a patrolling team with 24 hours vehicle to notice flange leakages (if any) and to stop the pump immediately and attend the leakages then and there.	The unit has assured to comply with the orders of Hon.ble NGT. The unit has replaced all the old ash slurry conveying pipelines with new pipelines. The unit has assured to carryout round the clock monitoring of the ash slurry conveying pipelines.

	protecting Kosasthalaiyar River as well Ennore creek in that area to restore the damage caused to environment and also to provide necessary protection to prevent encroachments in that areas in future and avoid further environmental damage as well as riverine damage in that area.		
8	As regards the action to be taken for violations committed by TANGEDCO in violation of Environmental Clearance and CRZ Clearance, the respective regulators, namely, MoEF&CC and	Not pertaining to TNPGL	—

	State Coastal Zone Management Authority are directed to take necessary action against TANGEDCO in accordance with law.		
9	As regards O.A. No. 122 of 2021 is concerned, since it is filed by a private person in order to protect environment, we feel that TANGEDCO can be directed to pay a cost of Rs. 25,000/- to the applicant in that case.	Rs.25,000 /- has been paid to the applicant through online vide UTR No.217115755080 dt. 20.06.2022.	Complied with. The unit has remitted Rs 25,000
10	If the above amounts including the compensations and costs are not paid within three months from today, the Pollution control Board and the applicant are	Rs.25,000/- has already been paid to the applicant on 20.06.2022.	Complied with. The unit has remitted Rs 25,000

entitled to initiate proceedings for recovery of the same under Section 25 of the National Green Tribunal Act, 2010 or through District Collector for Recovery of the amount invoking Revenue Recovery Act, 1890 in accordance with law.		
--	--	--

A. An email complaint dated 25.09.2025 was received from Thiru RL Srinivasan, Kattukuppam, Chennai regarding dumping of ash generated by M/s North Chennai Thermal Power Station -Stage 3 (1x800 MW) within its premises and thereby causing environmental damage. Based on the complaint, the TNPCB officials of Flying Squad- Ennore & Tiruvallur inspected the site on 29.09.2025 and observed the following:

- a. The unit has provided silos- 2 Nos of capacity 2520 T each for the storage of fly ash generated from the ESP.
- b. The unit has provided silo-1 No. of capacity 1800T for the storage of bottom ash generated from the boiler.
- c. The unit has provided a pneumatic pipeline conveying system to remove bottom ash from the boiler for storing in the silos. Sometimes the unburnt coal in the boilers are formed as clinkers and chokes the bottom ash conveying pipeline.

- d. During the trial production, the unit authorities have informed that the clinkers which was choking the pipeline was removed and the same was disposed in the low-lying areas within their premises.
- e. The fly ash generated from the combustion of coal were disposed to the cement industries for further beneficial usage. The unit has awarded contracts to M/s Ultra Tech Cements Ltd, Reddipalayam Post, Ariyalur Taluk & District, M/s The India Cements Ltd, R.A.Puram, Chennai, M/s Ramco Cements Ltd, Chennai and M/s Sri Praveen Enterprises for lifting and disposal of dry fly ash from the said unit.

Further, the unit's representatives have informed that they have entered into an agreement with M/s Chennai Radha Engineering Works Pvt Ltd, Chennai for various works including the filling up of low-lying areas with sand brought from outside the premises for developing green belt inside its premises.

B. An email complaint dated 13.10.2025 was received from Thiru R.L Srinivasan, Kattukuppam, Chennai regarding multiple leakages and various damages in the Ash pipeline connecting M/s North Chennai Thermal Power Station to its Ash pond after pipeline replacement. In this regard, the TNPCB officials of O/o. Flying Squad- Ennore & Tiruvallur inspected the site on 14.10.2025 and observed the following:

- i) The leakages mentioned at five locations by the complainant were in two pipelines carrying fly ash slurry from M/s North Chennai Thermal Power Station Stage I & Stage II and in a pipeline carrying recovery water from ash pond to M/s NCTPS Stage I.
- ii) There was no leakage noticed during the time of inspection in two pipelines carrying fly ash slurry from M/s NCTPS Stage I & II to the ash dyke ponds.
- iii) Other leakages mentioned in the complaint were in the pipeline carrying recovery water from ash pond to M/s NCTPS Stage I.

iv) Leakages in recovery water pipeline was noticed and not in the ash conveying pipeline at two locations in the pipeline carrying recovery water from ash pond to M/s NCTPS Stage I.

v) Dripping of recovery water was noticed at one location in the pipeline carrying recovery water from ash pond to M/s NCTPS Stage I.

vi) The unit was instructed to stop the leakages which was attended immediately.

C. Subsequently, a news article was published in The New Indian Express dated 10.11.2025 regarding the plans for strengthening of ash pond of NCTPS at Cheppakkam and the complaint site was again inspected on 10.11.2025 by the officials of Environmental Engineer Flying Squad (EE FS)- Ennore & Tiruvallur and Assistant Environmental Engineer of O/o District Environmental Engineer, Gummidipoondi and the details of fly ash generation from each thermal power plants and their quantity of disposal is summarized as below:

Sl.No	Name of the Thermal Power Plant	Quantity of coal consumed in Tons per day	Quantity of fly ash generated in Tons per day		Quantity of Wet ash disposed to Ash Pond at Cheppakkam in Tons per day	Quantity of fly ash disposed to cement industries/other users in Tons per day
			Dry ash	Bottom ash		
1,	M/s North Chennai Thermal Power Station – Stage I	10500	2835	1890 (wet ash slurry)	1890	4000
2.	M/s North Chennai Thermal	16000	5760	1440 (dry ash sent for	1440 (in case of emergency only)	-

	Power Station – Stage II			land filling)		
3.	M/s North Chennai Thermal Power Station – Stage III	9000	275 0	500	Presently no wet ash generation	

D. Further the JCEE(M), Chennai along with the officials of the EE(FS) – Ennore & Tiruvallur inspected the unit of M/s NCTPS Stage III on 05.12.2025 and during inspection the following observations were made:

1. The NCTPS Complex is located to an extent of 222.20 Hectares housing three thermal power stations inside its campus namely
 - a) M/s North Chennai Thermal Power Station – Stage I
 - b) M/s North Chennai Thermal Power Station – Stage II and
 - c) M/s North Chennai Thermal Power Station – Stage III (1x 800 MW)
2. The unit of M/s. North Chennai Thermal Power Station Stage-I has installed thermal power plant of capacity 210 MW x 3 Nos (630 MW) and was in operation with renewal consent issued vide Board's proceedings dated 16.06.2025 valid up to 31.03.2026.
3. The unit of M/s North Chennai Thermal Power Station Stage II has installed thermal power plant of capacity 600 MW x 2 Nos (1200 MW) and has obtained renewal of consent vide Board's proceedings dated 07.04.2025 valid up to 31.03.2026.
4. The unit of M/s North Chennai Thermal Power Station – Stage III has installed thermal power plant of capacity 800 MW x 1 No. (800 MW) and the unit has obtained CTE Extension vide Board's proceedings dated 05.11.2024 valid up to 19.01.2027.
5. During inspection, the units NCTPS Stage I & II were in operation and the Stage III was found carrying out trial production.

6. The NCTPS Stage I has provided Silos – 3 Nos of capacity 1000 Ton each for the storage top ash (dry) from the ESPs and Stage II has provided Silos-3 Nos of capacity 1300 Ton each.
7. The NCTPS stage III has provided Silos-2 Nos of capacity 2520 Ton each for the storage of top ash and Silo- 1800 Ton for the storage of bottom ash.
8. No wet ash is generated from the NCTPS Stage III unit as the bottom ash will be collected in dry form in the silo and disposed to cement industries for further usage.
9. The wet fly ash slurry from NCTPS Stage I & II are disposed to the ash pond, which is located at a distant of about 5.5 km from the NCTPS campus to an extent of 115 Hectare in primary pond and 15.5 Hectares in Secondary Pond through pipelines.
10. Wet ash slurry of about 1890 Ton per day is disposed from the NCTPS Stage I to the ash pond through pipeline
11. In NCTPS Stage II, the bottom ash of about 1400-1500 Tons per day is stored in the Silos and sent to land filling through for road projects through tankers
12. In case of any emergency only, the bottom ash is mixed with sea water and the slurry is sent to ash pond at Cheppakkam from NCTPS Stage II.
13. The fly ash from the ash pond is disposed to cement industries/fly ash brick manufacturing/ road projects for further beneficial usage.
14. The total designed capacity of ash dykes is 57.5 lakh Cu.m, presently in the ash dykes about 26.96 lakh Cu.m of fly ash is stored at present
15. It was reported by the unit that in an average 4000 TPD of wet ash from the ash dykes are transported & utilised for various purposes.

E. The pipelines carrying fly ash slurry from the units of M/s North Chennai Thermal Power Plants were inspected by the officials of TNPCB on 29.12.2025 and the following observations were made

- I. The NCTPS Stage I has replaced all the 5 Nos. of fly ash pipelines carrying fly ash with new set of pipelines from the unit to dyke pond having total length of about 5.5 km in order to prevent leakage of ash from the pipelines. The unit has reported that they have spent Rs.26 Crores (Rupees Twenty Six Crores Only) for replacing the fly ash conveying old pipelines with new set of pipelines.

- II. The NCTPS Stage I has provided 5 Nos. of fly ash slurry pipeline and 2 Nos of recovery water pipelines
- III. No leakage was noticed during the time of inspection in the fly ash slurry pipelines as well as recovery water pipelines.
- IV. Few places rust was noticed on the pipelines.

F. The TNPCB is regularly monitoring the thermal power plants, air pollution control measures, effluent treatment plants, cooling water sea disposal, ash conveyance pipelines, recovered water pipelines, fly ash & bottom ash disposal. Based on the observations made during the inspection suitable instructions are issued to the thermal power plants for necessary compliance. The status of compliance of the instructions issued are also monitored during the subsequent inspections.

G. Further, the compliance status of Proc No T2/TNPCB/F.0318GMP/RL/2021 dated 15.04.2021 issued to the unit in reference to NGT Suo Moto case OA No 256 of 2020 is furnished below:

Sl. No	Directions issued by the Board	Present Status as on 21.04.2022 furnished by the unit	Remarks of JCEE (M)
1	The unit shall install Flue Gas Desulphurization (FGD) system based on Lime/Ammonia dosing to capture Sulphur in the flue gases to meet the SO ₂ emissions standard of 200 mg/Nm ³ (500MW and above power plants installed after 1 st January 2003 up to 31 st December 2016) as per MoEF&CC's	Not complied. Construction of Flue Gas Desulphurization to meet SO ₂ emission standards of 200 mg/Nm ³ is awarded to M/s Tata Projects in June 2020 and the works are in progress at NTECL. We are expediting the works for completion by December 2022.	Being complied. Installation of Flue Gas Desulphurization to meet SO ₂ emission standards of 200 mg/Nm ³ is awarded to M/s Tata Projects in June 2020 and the works are in progress and expected to get commissioned by December 2022.

	Notification SO 3305(E) dated 07.12.2015 as reported (Before December 2022).		
2	The Unit shall install selective catalytic Reduction (SCR) system or the Selective Non Catalytic system (SNCR) system or Low NO _x Burners with Over Fire Air (OFA) system to achieve NO _x emission standard of 300 mg/Nm ³ (500 MW and above power plants installed after 1 st January 2003 up to 31 st December 2016) as per MoEF&CC's Notification SO 3305(F) dated 07.12.2015 as reported.	Partially complied. NTECL has completed combustion modification in Unit 1 and Unit 2 and has achieved the NO _x levels within 450 mg/Nm ³ . The works will be taken up for Unit-3 during Unit overhauling in July 2022.	Partially complied. The unit has completed combustion modification in Unit 1 and Unit 2 and has achieved the NO _x levels within 450 mg/Nm ³ . (Revised) It was reported that the works will be taken up for Unit-3 during unit overhauling in July 2022.
3	The Unit shall ensure that the Particulate Matter (PM) emission in each 3 boiler stacks is within the standard of 50 mg/Nm ³ at all the times (Power plants installed after 1 st January 2003 up to 31 st December 2016) as per MoEF&CCs Notification S.O 3305(E) dated 07.12.2015.	Complied Particulate Matter emission in each 3 boiler stacks is maintained within the standard of 50 mg/Nm ³ and the data is transmitted continuously to TNPCB.	Complied PM emission in each 3 boiler stacks are maintained within the standard of 50 mg/Nm ³ and the data is transmitted continuously to TNPCB/CPCB.

4	The Unit shall ensure that the online continuous effluent monitoring sensors (OCEMS) provided for the parameters pH, TSS, BOD, COD, Conductivity, Turbidity & Temperature at the outlet of Central Monitoring Basin are connected to WQW, TNPCB Chennai & CPCB server at all the times and calibrated regularly and also ensure the continuous online data transfer.	Complied Online Effluent Monitoring System is provided at CMB for monitoring effluent parameters such as pH, TSS, BOD, COD, Conductivity, Turbidity, Temperature, Flow and is connected to WQW TNPCB at all the times. Regular calibration and continuous data transfer is ensured.	Complied The unit has provided OCEMS for effluent parameters such as Conductivity, BOD, COD, TSS, pH, Temperature and Turbidity including an EMFM at the outlet of Central Monitoring Basin and the same is connected to Water Quality Watch, TNPCB, Chennai and calibrate the same periodically to ensure uninterrupted transmission data.
5	The Unit shall ensure that OCEMS for the emission parameters SPM, SO ₂ & NO _x provided to each three Boiler stacks are calibrated regularly and operated at all times and ensure that the output of the sensors are connected to CAC, TNPCB & CPCB server at all times.	Complied OCEMS at the outlet of the stacks is maintained and uninterrupted transmission of data to CAC, TNPCB and CPCB server is ensured at all the times. Instruments are being calibrated regularly.	Complied The unit has provided OCEMS (9Nos) for stack attached to each Boilers to monitor the parameters such as PM, NO _x and SO ₂ and the same is connected to CAC, TNPCB, Chennai/CPCB Servers and calibrate the same periodically to ensure uninterrupted transmission data.
6	The Unit shall ensure that the EMFMs are provided at the inlet & outlet of the Sewage	Complied The flow meter readings of Continuous Monitoring Basin are	Complied The EMFM readings of Continuous Monitoring Basin already

Treatment Plant I & II and at the outlet of Central Monitoring Basin and connected to WQW TNPCB Chennai for continuous monitoring.	already connected to WQW TNPCB. Flow meters are installed at STP I and II. STP I is connected to TNPCB in November 2021. STP II flow meter readings will be connected to TNPCB by May 2022.	connected to WQW TNPCB. Flow Meters (Ultrasonic) are installed at inlet & outlet of STP I and is connected to WQW, TNPCB in November 2021. EMFMs installed at the inlet & outlet of STP II and it was reported that the same will be connected to WQW, TNPCB by June 2022.
---	--	---

7	The Unit shall ensure that sensors for the parameters PM₁₀, PM_{2.5}, SO₂& NO₂ installed in 4 continuous Ambient Air Quality Station (CAAQMS) are calibrated regularly and operated effectively and ensure that the output of the sensors are connected to CAC, tnpcb at all the times.	Complied. Instruments are installed at 4 Ambient Air Quality Monitoring Stations and the output is being transmitted to CAC, TNPCB at all the times.	Complied. The unit has also provided 4 Nos.of Continuous Ambient Air Quality Monitoring Stations (1. Athipattu, Near Government Primary Health Centre, Athipattu Village, Ponneri. 2. Complied. Kondakkarai, Opposite to Prasanna Vinayagar Kovil, Kondakkarai.3. Vichur, Near Bhavani Amman Kovil, Vichur, Area behind Infant Jesus Shrine, Manali New Town. 4. Kathivakkam, Kathivakkam High School Road, Ennore) for ambient air quality parameters such as SO_x, NO_x, PM_{2.5} & PM₁₀ and the same is connected to CAC, TNPCB, Chennai.
8	The Unit shall ensure that the Sewage including canteen waste water arising from the Unit and colony is completely collected and treated through the STP I&II and it shall operate	Complied STP I and II are operated efficiently for canteen effluent and sewage and treated water parameters are maintained within the TNPCB prescribed	Complied. The unit has provided 2 sewage treatment plants, one at unit premises and another at colony premises and the treated sewage is being utilised on land

	and maintain the Sewage Treatment Plant I&II components efficiently and continuously so as to achieve the treated sewage standards prescribed by the Board consistently and ensure that the treated sewage is completely utilized for gardening/tree plantation within the unit/colony premises without any stagnation.	standards. The output water is being used for horticulture purpose within the Unit/colony.	for gardening and tree plantation within the unit & colony premises. The consolidated statement of RoA of treated sewage samples collected from the unit at STPs at unit & colony premises is attached as Annexure-I & II which revealed that the parameters are well within the treated sewage standards prescribed by the Board.
9	The Unit shall ensure that the trade effluent discharged from the Central Monitoring Basin is meeting the marine disposal standards prescribed by the Board at all times.	Complied The trade effluent standards are maintained within the standards prescribed by the Board and are transmitted to TNPCB continuously.	Complied. The effluent from the Central Monitoring Basin is discharged into the discharge channel of North Chennai Thermal Power Stations, from where it reaches sea through Ennore Creek. The consolidated statement of RoA of trade effluent discharged from the Central Monitoring Basin collected from the unit is attached as Annexure-III which

			revealed that the parameters (Except Sulphates in 7 samples) are well within the marine standards prescribed by the Board.
10	The Unit shall ensure that no water is discharged from the ash pond to creek nearby either directly and indirectly under any circumstances	Complied No water is discharged from Ash pond to creek.	Complied. No water is discharged from Ash pond to creek.
11	The Unit shall handle the ash from ash dyke with utmost care and ensure that there shall not be any spillage of ash around the ash dyke area.	Complied	Complied.
12	The unit shall ensure that the fly ash is completely collected in dry form and disposed 100% for beneficial use in cement industries and hollow block brick manufacturing industries, without any accumulation within the unit premises.	Complied NTECL has constructed 3 Ash silos where Fly Ash is collected in Dry form and given to Cement, bricks and tiles industries. Ash Utilization of NTECL for the year 2020-21 was 122.80 % and 2021-22 up to August was 118.39% (It was 78.41% for 2021-	Complied. The unit has provided 3 Ash silos where Fly Ash is collected in Dry form and given to Cement, bricks and tiles industries.

		22 due to Ministry of Power's direction dt 22.09.2021. However it has increased now) . Ash utilization in April 2022 as on today is 96.99%.	
13	The unit shall continue to develop green belt either within or outside the premises to attain an area of 33% of the total area with indigenous native tree species and the green belt shall inter alia cover an entire periphery of the unit.	Complied. Till now NTECL has planted a total of 19760 trees inside NTECL and 24,000 trees outside NTECL premises through contract to Tamilnadu Forest Department. Mangrove plantation of 14 hectares of land is done through M S Swaminathan Research Foundation, Chennai. Including all these plantations, NTECL has covered 33% of its total area for green belt. However NTECL is further committed to develop green belt to cover entire periphery of the Unit and also outside premises through Tamilnadu Forest Department. A contract for planting 10,000 number of trees is award in April 2022.	Complied. The details are furnished above.

All the above Thermal Power Plants are being monitored periodically by the officials of TNPCB.

H. The TNPC Laboratory has conducted an Ambient Air Quality Survey at the unit of M/s North Chennai Thermal Power Stations (NCTPS) – Stage I, S.F.No. 44, 45, Puzhuthivakkam village, Ponneri Taluk, Tiruvallur District on 03.10.2025 and the Report of Analysis (ROA) of the Ambient Air quality survey conducted reveals that the parameters are within the standards prescribed by the Board. Also, from the ROA of the stack monitoring conducted on 03.10.2025, the parameters PM, SO₂ and NO_x were within the standards prescribed by the Board. (Copy of ROA is enclosed as Annexure - I)

I. The TNPC Laboratory has conducted an Ambient Air Quality Survey at the unit of M/s North Chennai Thermal Power Stations (NCTPS) – Stage II, S.F.No. 44, 45, etc. Athipattu village, Ponneri Taluk, Tiruvallur District on 11.02.2026 at six locations and the Report of Analysis (ROA) of the Ambient Air quality conducted reveals that the parameters are within the standards prescribed by the Board other than PM₁₀ (PM₁₀ exceeded the limits) at four locations. Also, from the ROA of the stack monitoring conducted on 11.02.2026, the parameters PM and NO_x were within the standards prescribed by the Board, whereas the value of SO₂ is found to be in exceedance to the standards prescribed (SO₂ – 200 mg/Nm³) prescribed for the Thermal Power Plants established after 2003. (Copy of ROA is enclosed as Annexure - II)

J. The TNPC Laboratory has conducted an Ambient Air Quality Survey at the unit of M/s NTPC Tamil Nadu Energy Company Limited, S.F.No. 1556, Vellivoyal village, Ponneri Taluk, Tiruvallur District on 14.11.2025 at six locations in and around the unit's premises. The Report of Analysis (ROA) of the Ambient Air quality survey conducted reveals that the parameters SO₂ and

NO₂ are within the standards prescribed by the Board whereas the parameter PM₁₀ was found to be exceeding the standards prescribed by the Board at five locations out of six locations. Also, from the ROA of the stack monitoring conducted on 14.11.2025, the parameters PM and NO_x were within the standards prescribed by the Board and the parameter SO₂ is found to be in exceedance to the standards prescribed (SO₂ – 200 mg/Nm³) prescribed for the Thermal Power Plants established after 2003. (Copy of ROA is enclosed as Annexure - III).

K. As per MoEF&CC Notification dated 07.12.2015, the SO₂ emission standard for thermal power plants commissioned after 1.1.2003 and up to 31.12.2016 is of 200 mg/Nm³. As per the MoEF & CC Notification dated 31.03.2021, the time line for compliance the new emission norms, as specified in Category A (i.e.) With 10 km radius of National Capital Region or cities having million plus population (as defined by CPCB) for Non-Retiring units has been fixed as December 2022, which is extended to 31.12.2027, vide Notification dated 11.07.2025.

This report is submitted to the Hon'ble National Green Tribunal (Southern Zone) in compliance of the directions passed by the Hon'ble Tribunal. The TAMIL NADU POLLUTION CONTROL BOARD (TNPCB) will abide by all such directions, as the Hon'ble Tribunal may deem fit and appropriate.

Dated at Chennai, on this the 9th day of July, 2026.


9.7.26
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

81

Annexure - I



TAMILNADU POLLUTION CONTROL BOARD

District Environmental Laboratory, Manali

From

To

Kavitha Leonard, M.Sc.,
Chief Scientific Officer,
District Environmental Laboratory, Manali
Tamil Nadu Pollution Control Board,
950/1, Poonamallee High Road,
Arumbakkam,
Chennai-106

M/s. NCTPS
Stage-I,
Athipattu,
Vallur Post,
Chennai – 600 120.

Lr.No.TNPC Bd/DEL-MNL/Air Survey/F. No. 58/2025-26, Dt. 17.10.2025

Sir,

Sub: Furnishing of Report of Analysis of Ambient Air Quality /
Stack Monitoring / Ambient Noise Level Survey – Reg.

Ref:1. This office Lr.No. TNPCB/DEL/MNL/AAQS/SM/NLS/VOC/F.No.58/2025-26 dt. 25.03.2025

2. Your Lr. EE/E/T&R/NCTPS-I/AEE/ENV/F.ROA/D-269/25, dt:16.10.2025

3. Cash Receipt No. 72 dt. 29.05.2025 Rs.1,30,880/-

I am herewith sending the Report of Analysis of Ambient Air Quality / Stack Monitoring / Ambient Noise Level Survey conducted in the vicinity of your industry on M/s. NCTPS Stage-I, Athipattu, Vallur Post, Chennai – 600 120 on 03.10.2025 with invoice for Rs.1,30,880/- (Rupees One Lakh Thirty Thousand Eight Hundred and Eighty only) towards the above survey / analytical charges, and the same has been adjusted vide reference (3) cited.

Kindly acknowledge the receipt of the above without fail.

17/10/25
Chief Scientific Officer,
District Environmental Laboratory
Tamil Nadu Pollution Control Board
Manali

Encl.: As above.

Copy submitted to:

1. The Joint Chief Environmental Engineer, TNPC Bd, Chennai for favour of kind information please.
2. The District Environmental Engineer, TNPC Bd, Ambattur for favour of kind information please.
3. Copy to file.



TAMIL NADU POLLUTION CONTROL BOARD

District Environmental Laboratory, Manali

AMBIENT AIR QUALITY SURVEY – Report of Analysis

Report No. 42 / AAQS/2025-26

Date: 17.10.2025

1. Name of the Industry : M/s. NCTPS, Stage - I
2. Address of the Industry : Athipattu, Vallur Post, Chennai – 120.
3. Date of Survey : 03.10.2025
4. Duration of Survey : 8 Hours / 24 hours
5. Category : Red / Orange / Green – Large / Medium / Small
6. Land use classification : Industrial / Commercial / Residential / Sensitive

Meteorological Conditions

Ambient Temperature ($^{\circ}$ C)	Min	Max	Relative Humidity (%)	Min	Max
	29	33		68	79
Weather Condition	Partially cloudy		Rain Fall (mm)	Nil	
Predominant Wind Direction	WSW – ENE		Mean Wind Speed (km/hr)	16.3	

Ambient Air Quality Survey Results

Sl. No.	Location	Direction *	Distance (m) *	Height Form GL (m)	Pollutants Concentration (microgram / m ³)			
					PM 2.5	PM 10	SO ₂	NO ₂
1	On top of Platform Near Port Gate	N	1000	3.0	--	76	12	21
2	On top of Platform Adjacent to Coal Yard	E	300	3.0	46	93	14	27
3	On top of Platform Near Fuel Oil Pump House (FOP)	SE	600	3.0	--	78	12	19
4	On top of Platform near Main Gate Security Office	WSW	800	3.0	34	92	11	23
5	On top of Platform near Pump Room at Vallur Quarters	SW	2000	3.0	--	94	13	25
6	On top of Platform TNEB Recovery Water Pump House	NW	1500	3.0	--	88	11	21

Note: * With respect to major emission sources. The analytical results are restricted to the sampling period of 8 hrs/24hrs

Chief Scientific Officer,
District Environmental Laboratory
Tamil Nadu Pollution Control Board
Manali

Test Performed	Test Method
PM10	IS 5182 : (Part 23) – 2006
PM2.5	IS 5182 : (Part 24) – 2019



TAMIL NADU POLLUTION CONTROL BOARD

District Environmental Laboratory, Manali

AMBIENT AIR QUALITY SURVEY – Report of Analysis

Report No. 42 / AAQS/2025-26

Date: 17.10.2025

1. Name of the Industry : M/s. NCTPS, Stage - I
2. Address of the Industry : Athipattu, Vallur Post, Chennai – 120.
3. Date of Survey : 03.10.2025
4. Duration of Survey : 8 Hours / 24 hours
5. Category : Red / Orange / Green – Large / Medium / Small
6. Land use classification : Industrial / Commercial / Residential / Sensitive

Meteorological Conditions

Ambient Temperature ($^{\circ}$ C)	Min 29	Max 33	Relative Humidity (%)	Min 68	Max 79
Weather Condition	Partially cloudy		Rain Fall (mm)	Nil	
Predominant Wind Direction	WSW – ENE		Mean Wind Speed (km/hr)	16.3	

Ambient Air Quality Survey Results

Sl. No.	Location	Direction *	Distance (m) *	Height Form GL (m)	Pollutants Concentration (microgram / m ³)			
					PM 2.5	PM 10	SO ₂	NO ₂
1	On top of Platform Near Port Gate	N	1000	3.0	--	76	12	21
2	On top of Platform Adjacent to Coal Yard	E	300	3.0	46	93	14	27
3	On top of Platform Near Fuel Oil Pump House (FOP)	SE	600	3.0	--	78	12	19
4	On top of Platform near Main Gate Security Office	WSW	800	3.0	34	92	11	23
5	On top of Platform near Pump Room at Vallur Quarters	SW	2000	3.0	--	94	13	25
6	On top of Platform TNEB Recovery Water Pump House	NW	1500	3.0	--	88	11	21

Note: * With respect to major emission sources. The analytical results are restricted to the sampling period of 8 hrs/24hrs

Chief Scientific Officer,
District Environmental Laboratory
Tamil Nadu Pollution Control Board
Manali

Test Performed	Test Method
PM10	IS 5182 : (Part 23) – 2006
PM2.5	IS 5182 : (Part 24) - 2019
SO ₂	Modified West – Gaeke / IS 5182 : (Part 2) – 2001 RA: 2012
NO ₂	Loeferle – Hookhiser / IS 5182 : (Part 6) – 2006 RA: 2012

84



TAMILNADU POLLUTION CONTROL BOARD

District Environmental Laboratory, Manali

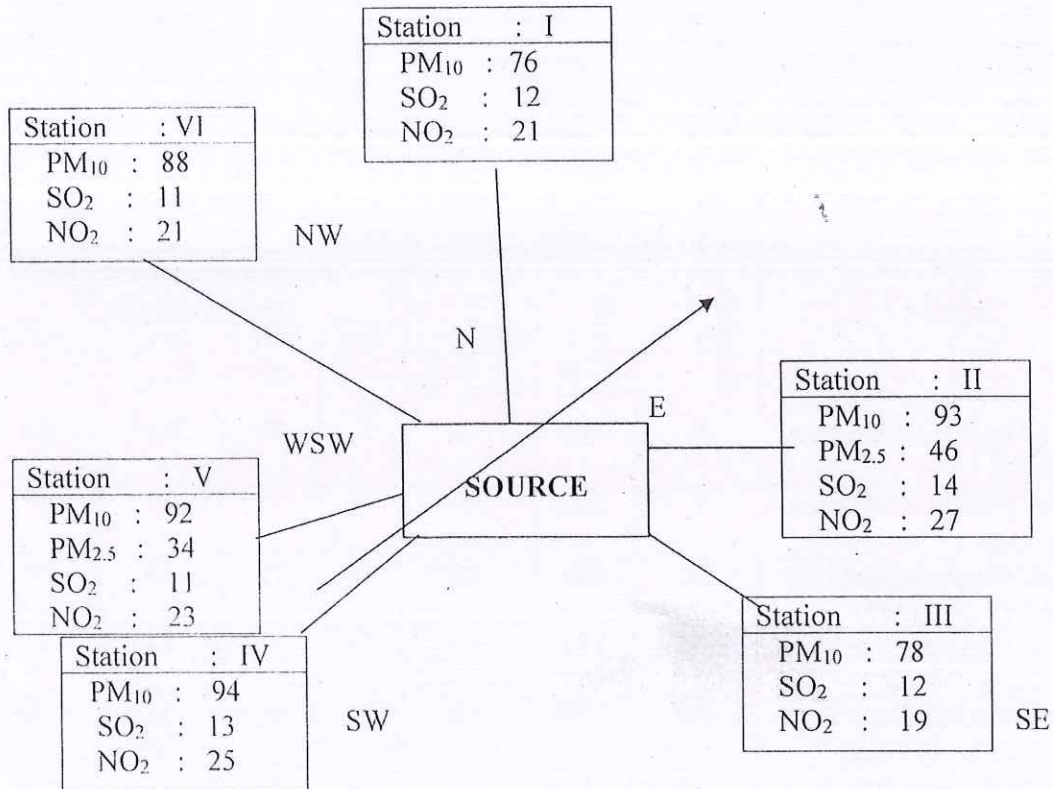
AMBIENT AIR QUALITY SURVEY

Schematic Diagram Showing Location of Sampling

Report No.42 /AAQ/SM/2025-26

Name and Address of the Industry : **M/s. NCTPS – Stage I**
Athipattu, Chennai – 120.

Date of Survey : 03.10.2025



Note: All the values are expressed in $\mu\text{g}/\text{m}^3$ and restricted to sampling period of 8 hrs/24hrs

Meteorological Conditions:	
Predominant Wind Direction	WSW - ENE
Wind Speed (Km/hr)	16.3
Weather Condition	Partially Cloudy
Rainfall	Nil

17/10/25
Chief Scientific Officer,
District Environmental Laboratory
Tamil Nadu Pollution Control Board
Manali



TAMIL NADU POLLUTION CONTROL BOARD

District Environmental Laboratory, Manali

STACK MONITORING SURVEY – Report of Analysis

Report No. 42/ SM/2025-26

Date: 17.10.2025

1. Name of the Industry : M/s. NCTPS, Stage – I,
 2. Address of the Industry : Athipattu, Vallur Post, Chennai – 120.
 3. Date of Survey : 03.10.2025
 4. Type of Industry : Coal/Chemical/Sugar/Paper & Pulp/
Power plant / Textile Processing/Petroleum based products

Stack Monitoring Survey Results

Sl. No.	Stack attached to	Fuel used	Stack Temp °K	Velocity in (m/ sec)	Discharge rate In Nm ³ /hr	Pollutants (mg / Nm ³)		
						PM	SO ₂	NO _x
1	UNIT – I APC-ESP	Coal	398	21.5	881061	97	471	350
2	UNIT – II APC-ESP	Coal	400	22.9	936802	92	452	419
3	UNIT – III APC-ESP	Coal	397	24.2	997463	97	520	458

Test Performed	Test Method
PM	IS 11255 : (Part 1) – 1985
SO ₂	IS 11255 : (Part 2) – 1985
NO _x	IS 11255 : (Part 7) – 2005

Signature
17/10/25

Chief Scientific Officer,
 District Environmental Laboratory
 Tamil Nadu Pollution Control Board



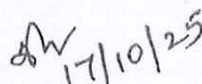
TAMILNADU POLLUTION CONTROL BOARD
District Environmental Laboratory, Manali

Stack Details

Report No. 42/AAQ/SM/2025-26

1. Name and Address of the Industry : **M/s. NCTPS, Stage – I, Athipattu, Vallur Post, Chennai – 120.**
2. Date of Survey : **03.10.2025**

Sl. No.	Particulars	1	2	3
1	Stack attached to	UNIT-I	UNIT-II	UNIT-II
2	Details of Process stack	Boiler-I	Boiler-II	Boiler-III
3	Height from Ground Level in (m)	275	275	275
4	Diameter in (m)	4.35	4.35	4.35
5	Port hole height from Ground Level or bends or ducts in (m)	77	77	77
6	Fuel used (with % Sulphur content)	Coal	Coal	Coal
7	Fuel Consumption rate per hr (mention units)	126MT	152MT	195MT
8	Boiler type and capacity	210MW	210MW	210MW
9	APC measures provided	ESP	ESP	ESP
10	APC functional status	Functioning	Functioning	Functioning
11	Production on 03.10.2025	1.840 MU	3.355 MU	3.865 MU
12	Ambient temp in °K	305	306	306
13	Temp. of flue gas in °K	398	400	397
14	Velocity of flue gas in m/sec	21.5	22.9	24.2
15	Volume of flue gas sampled in m ³	1.252	1.332	1.416
16	Gaseous Discharge rate per Nm ³ /Hour	881061	936802	997463


Chief Scientific Officer,
District Environmental Laboratory
Tamil Nadu Pollution Control Board
Manali



TAMIL NADU POLLUTION CONTROL BOARD

District Environmental Laboratory, Manali

STACK MONITORING SURVEY – Additional details

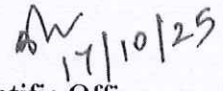
Report No. 42/ SM/2025-26

Date: 17.10.2025

1. Name of the Industry : M/s. NCTPS, Stage – I
2. Address of the Industry : Athipattu, Vallur Post, Chennai – 120.
3. Date of Survey : 03.10.2025
4. Type of Industry : Coal/Chemical/Sugar/Paper & Pulp/
Power plant / Textile Processing/ Petroleum based products

Stack Monitoring Additional details

Sl. No.	Details of stack mentioned in the Air Consent order	Details of stack available and in working condition	Details of stack for which stack Emission sampling have been done	Justification for the left out of stack Emission Sampling
1.	UNIT – I APC-ESP	Working	Sampling Done	--
2.	UNIT – II APC-ESP	Working	Sampling Done	--
3.	UNIT – III APC-ESP	Working	Sampling Done	--


 Chief Scientific Officer,
 District Environmental Laboratory
 Tamil Nadu Pollution Control Board
 Manali

88



TAMIL NADU POLLUTION CONTROL BOARD

District Environmental Laboratory, Manali

AMBIENT/SOURCE NOISE LEVEL SURVEY - Report of Analysis

Report No. 42 / NLS/2025-26

Date: 17.10.2025

1.	Name of the Industry	M/s. NCTPS, Stage – I		
2.	Address of the Industry	Athipattu, Vallur Post, Chennai – 120.		
3.	Date of Survey	03.10.2025		
Category	RL	Land use Classification	Industrial	
Type of Survey	Ambient/Source	Time of Survey	Day	
Meteorological conditions		Calm/Windy/Rainy	Windy	

Logging Parameters

Instrument Used	CESVA Model SC310		Serial No	T243103	
Logging Interval	10 Minutes each point		Measuring Range	50-110 dB(A)	
Weighting	"A"	Peak Weighting	"C"	Time Weighting	FAST
Sound Incidence	RANDOM		Time in hrs	14.00 – 15.00	

Report of Noise Level Monitoring

Sl No	Location	Duration (min)	Distance (M)	Direction	Sound Level – dB (A)		
					Leq	Min	Max
1	Near Silo	10	100	N	61.4	56.3	73.2
2	Near Coal Yard Sub Station	10	500	SE	60.9	54.1	71.3
3	Near Pump House Cooling Tower	10	200	SW	64.2	60.8	72.9
4	Near Central Admin	10	250	SSW	59.6	53.4	68.7
5	Near Main Gate	10	500	W	68.7	61.4	76.0
6	Near Car Park	10	50	NW	66.2	60.2	75.2

Note: Leq value is the average energy for the measured period.

Handwritten signature
17/10/25

**Chief Scientific Officer,
District Environmental Laboratory
Tamil Nadu Pollution Control Board
Manali**



TAMIL NADU POLLUTION CONTROL BOARD

District Environmental Laboratory, Manali

INFERENCE REPORT ON A.A.Q.S./ S.M.

1. Name of Industry : M/s. NCTPS, Stage – I,
Athipattu, Vallur Post, Chennai – 120.
2. Pollution Category : Red Large
3. Date of A.A.Q. Survey : 03.10.2025
4. Predominant Wind Direction : WSW – ENE
5. Weather condition : Partially Cloudy

STATUS OF POLLUTANTS LEVEL

I. AMBIENT AIR QUALITY :-

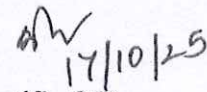
1. Total No. of A.A.Q. stations monitored : 6
2. No. of A.A.Q. stations in which Pollutants
Level exceeded the Boards standards : Nil

Maximum and Minimum values of Pollutants Level observed:

Sl. No.	POLLUTANT	Values in microgram/m ³		BOARD's STANDARD (As per consent order)
		Maximum	Minimum	
1.	PM ₁₀	94	76	100
	PM _{2.5}	46	34	60
2.	<u>GASEOUS POLLUTANTS:-</u>			
	(i) SO ₂	14	11	80
	(ii) NO ₂	27	19	80

II. STACK MONITORING:-

1. Total No. of Stacks Monitored : 3
2. No. of Stacks in which Pollutants level
Exceeded the Boards standards : Nil


 Chief Scientific Officer,
 District Environmental Laboratory
 Tamil Nadu Pollution Control Board
 Manali

90



TAMIL NADU POLLUTION CONTROL BOARD

District Environmental Laboratory, Manali

BILL

Report No. 42/AAQ/SM/2025-26

Bill No.	42/2025-26
Date	17.10.2025

To
M/s. NCTPS, Stage – I,
Athipattu, Vallur Post, Chennai – 120.

Ref: 1. B.PMs.No.6 Dt.31.03.2009.

2. This office Lr.No. TNPCB/DEL/MNL/AAQS/SM/NLS/VOC/F.No.58/2025-26 dt. 25.03.2025

3. Your Lr. EE/E/T&R/NCTPS-I/AEE/ENV/F.ROA/D-269/25, dt:16.10.2025

4. Cash Receipt No. 72 dt. 29.05.2025 Rs.1,30,880/-

Sl. No.	Description	Rate (Rs.)	No. of Stations/ Stacks	Amount (Rs.)
1.	SAMPLING CHARGES:			
	(i) Ambient Air Quality monitoring PM ₁₀	3500	6	21,000
	(ii) Source Emission Monitoring (PM, SO ₂ , NO _x etc.,)	17800	3	53,400
	(iii) Ambient Air Quality monitoring PM _{2.5}	3500	2	7,000
2.	ANALYTICAL CHARGES:			
	(i) Ambient Air Samples PM ₁₀ , SO ₂ , NO ₂ (each Rs. 1450/-)	3690	6	22,140
	(ii) Ambient Air Samples PM _{2.5}	1900	2	3,800
	(iii) Source Emission Samples PM, SO ₂ , NO _x (each Rs.1450/-)	4350	3	13050
3.	AMBIENT NOISE MONITORING CHARGES:			
	(i) For first 5 stations	1400	5	7,000
	(ii) For each additional station	3500	1	3500
	Transportation Charges			1000
	Total			1,31,890
	As per bill no.50/2024-25 dt:25.11.2024 the amount to be adjusted			1010
	Vide O/o, DEE/CHN Our CR.No. 72 dated :29.05.2025			1,30,880
	Balance			Nil

Chief Scientific Officer,
District Environmental Laboratory

17/10/25

(91)



TAMILNADU POLLUTION CONTROL BOARD

District Environmental Laboratory, Manali

Stack Details

Report No. 42/AAQ/SM/2025-26

1. Name and Address of the Industry : **M/s. NCTPS, Stage – I, Athipattu, Vallur Post, Chennai – 120.**
 2. Date of Survey : **03.10.2025**

Sl. No.	Particulars	1	2	3
1	Stack attached to	UNIT-I	UNIT-II	UNIT-II
2	Details of Process stack	Boiler-I	Boiler-II	Boiler-III
3	Height from Ground Level in (m)	275	275	275
4	Diameter in (m)	4.35	4.35	4.35
5	Port hole height from Ground Level or bends or ducts in (m)	77	77	77
6	Fuel used (with % Sulphur content)	Coal	Coal	Coal
7	Fuel Consumption rate per hr (mention units)	150 MT	150 MT	150 MT
8	Boiler type and capacity	210MW	210MW	210MW
9	APC measures provided	ESP	ESP	ESP
10	APC functional status	Functioning	Functioning	Functioning
11	Production on 03.10.2025	1.840 MU	3.355 MU	3.865 MU
12	Ambient temp in °K	305	306	306
13	Temp. of flue gas in °K	398	400	397
14	Velocity of flue gas in m/sec	21.5	22.9	24.2
15	Volume of flue gas sampled in m ³	1.252	1.332	1.416
16	Gaseous Discharge rate per Nm ³ /Hour	881061	936802	997463

Handwritten signature and date: 17/10/25

**Chief Scientific Officer,
 District Environmental Laboratory
 Tamil Nadu Pollution Control Board
 Manali**

92

Annexure - II



SUPERINTENDING ENGINEER					
OPER.	ES	M-I	M-II	P&A	CIVIL
CHIEF ENGINEER / NCTPS - II					

TAMILNADU POLLUTION CONTROL BOARD
District Environmental Laboratory, Manali

From

To

Kavitha Leonard, M.Sc.,
 Chief Scientific Officer,
 District Environmental Laboratory, Manali
 Tamil Nadu Pollution Control Board,
 950/1, Poonamallee High Road,
 Arumbakkam,
 Chennai-106

✓ M/s. NCTPS,
 Stage - II
 Athipattu, Vallur Post
 Chennai - 600 120.

Lr.No.TNPC Bd/DEL-MNL/Air Survey/F. No.58A/25-26, Dt:03.03.2026

Sir,

Sub: Furnishing of Report of Analysis of Ambient Air Quality /
 Stack Monitoring / Ambient Noise Level Survey - Reg.

Ref: 1. This office Lr.No. TNPCB/DEL/MNL/AAQS/SM/NLS/F.No.58A/25-26 dt. 25.03.2025
 2. Your Lr.No.Nil
 3. Cash Receipt No.331 dt:12.08.2025 Rs.1,02,830/-

I am herewith sending the Report of Analysis of Ambient Air Quality / Stack Monitoring /
 Ambient Noise Level Survey conducted in the vicinity of your industry M/s. NCTPS, Stage - II on
 11.02.2026 with invoice for Rs.1,02,830/- (Rupees One Lakh Two Thousand Eight Hundred and
 Thirty Only) towards the above survey / analytical charges, and the same has been adjusted vide
 reference (3) cited.

Kindly acknowledge the receipt of the above without fail.

aw 3/3/26
 Chief Scientific Officer,
 District Environmental Laboratory
 Tamil Nadu Pollution Control Board
 Manali

Encl.: As above.

Copy submitted to:

1. The Joint Chief Environmental Engineer (M), TNPC Bd, Chennai for favour of kind information please.
2. The District Environmental Engineer, TNPC Bd, Gummidipoondi for favour of kind information please.
3. Copy to file.



93



TAMIL NADU POLLUTION CONTROL BOARD
DISTRICT ENVIRONMENTAL LABORATORY – MANALI
AMBIENT AIR QUALITY SURVEY – Report of Analysis

Report No.74/AAQ/2025-26, Dated 03.03.2026

1. Name of the Industry : M/s. NCTPS, Stage - II
2. Address of the Industry : Athipattu, Vallur Post, Chennai – 120.
3. Date of Survey : 11.02.2026
4. Duration of Survey : 8 hours / 24 hours
5. Category : Red/Orange/Green-Large/Medium/Small
6. Land use classification : Industrial/Commercial/Residential/Sensitive/Mines

Meteorological Conditions

Ambient Temperature (°C)	Min	Max	Relative Humidity (%)	Min	Max
	28	34		59	78
Weather Condition	Clear sky		Rain Fall (mm)	Nil	
Predominant Wind Direction	NE - SW		Mean Wind Speed (km / hr)	13.2	

Ambient Air Quality Survey Results

Sl. No.	Location	Direction *	Distance (m) *	Height From GL (m)	Pollutants Concentration (microgram / m ³)			Addl. Parameters if any (PM _{2.5})
					PM ₁₀	SO ₂	NO ₂	
1	On top of Platform Near L&T Fabrication Unit	N	1000	3.0	221	12	16	--
2	On top of Platform Near Fire Station	NE	300	3.0	96	9	15	33
3	On top of Platform Adjacent to Maingate Stage -II	SE	400	3.0	151	13	18	--
4	On top of Platform near Vallur Pumping Station	SW	800	3.0	293	14	20	47
5	On top of Platform near EB Distributing Office (Athipattu Camp)	WSW	2000	3.0	86	15	22	--
6	On top of Platform TNEB Pump House	NW	1500	3.0	162	11	21	--

Note:- * With respect to major emission sources. The analytical results are restricted to the sampling period of 8 hrs/24hrs.

Test Performed	Test Method
PM ₁₀	IS 5182: (Part 23) – 2006
SO ₂	Modified West – Gaeke / IS 5182: (Part 2) – 2001 RA: 2012
NO ₂	Modified Jacob – Hochheiser / IS 5182: (Part 6) – 2006 RA: 2012

3/3/26
Chief Scientific Officer,
District Environmental Laboratory
Tamil Nadu Pollution Control Board
Manali

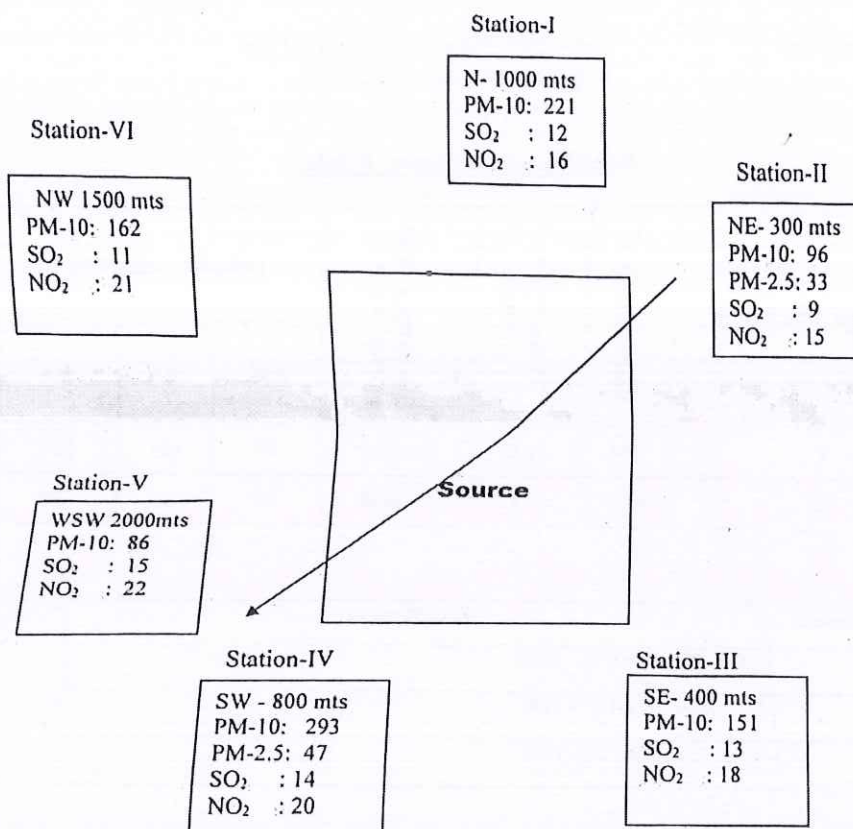


**TAMIL NADU POLLUTION CONTROL BOARD
DISTRICT ENVIRONMENTAL LABORATORY – MANALI**

**AMBIENT AIR QUALITY SURVEY
Schematic Diagram Showing Location of Sampling**

Report No.74/AAQ/SM/2025-26, Dated 03.03.2026

1. Name and Address of the Industry : M/s. NCTPS, Stage - II
2. Date of Survey : 11.02.2026
3. Predominant Wind Direction : NE to SW
4. Weather condition : Clear sky



Note:- All the values are expressed in $\mu\text{g}/\text{m}^3$ and restricted to the sampling period of 8 hours/24 hrs.

Meteorological Conditions:	
Predominant Wind Direction	NE - SW
Wind Speed	13.2
Weather Condition	Clear sky
Rainfall	Nil

Chief Scientific Officer,
 District Environmental Laboratory
 Tamil Nadu Pollution Control Board
 Manali

95



**TAMIL NADU POLLUTION CONTROL BOARD
DISTRICT ENVIRONMENTAL LABORATORY – MANALI**

STACK MONITORING SURVEY – Report of Analysis

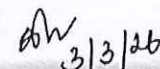
Report No.74/SM/2025-26, dated 03.03.2026

1. Name of the Industry : M/s. NCTPS, Stage - II
2. Address of the Industry : Athipattu, Vallur Post, Chennai – 120.
3. Date of Survey : 11.02.2026
4. Type of Industry : Cement/Chemical/Sugar/Paper & Pulp/
Power plant/Textile Processing

Stack Monitoring Survey Results

Sl. No.	Stack attached to	Stack Temp °C	Velocity in (m/sec)	Discharge rate in Nm ³ /hour	Pollutants (mg / Nm ³)		
					PM	SO ₂	NO _x
1	Boiler - I	396	29.8	3157417	24	423	241
2	Boiler - II	411	31.4	3226680	26	220	149

Test Performed	Test Method
PM ₁₀	IS 11255 : (Part 1) – 1985
SO ₂	IS 11255 : (Part 2) – 1985
NO ₂	IS 11255 : (Part 7) – 2005


 Chief Scientific Officer,
 District Environmental Laboratory
 Tamil Nadu Pollution Control Board
 Manali



TAMIL NADU POLLUTION CONTROL BOARD
DISTRICT ENVIRONMENTAL LABORATORY - MANALI

STACK DETAILS

Report No.74/AAQ/SM/2025-26 dated 03.03.2026

1. Name and Address of the Industry : M/s. NCTPS, Stage - II
2. Date of Survey : 11.02.2026

Sl. No.	Particulars	I	I
1	Stack attached to	Boiler - I	Boiler - II
2	Details of Process stack	Boiler	Boiler
3	Height from Ground Level in (m)	275	275
4	Diameter in (m)	7	7
5	Port hole height from Ground Level or bends or ducts in (m)	75	75
6	Fuel used (with % Sulphur content)	Coal	Coal
7	Fuel Consumption rate per hour (mention units)	8242 MT	7376 MT
8	Boiler type and capacity	2000 T/hr	2000 T/hr
9	Production on 11.02.2026	9.4723 MU	8.4287 MU
10	APC measures provided	Stack with Electro static precipitator	Stack with Electro static precipitator
11	APC functional status	Functioning	Functioning
12	Ambient temp in °K	303	305
13	Temp. of flue gas in °K	396	411
14	Velocity of flue gas in m/sec	29.8	31.4
15	Volume of flue gas sampled in m ³	0.995	1.016
16	Gaseous Discharge rate per Nm ³ /Hour	3157417	3226680

W 3/3/26
Chief Scientific Officer,
District Environmental Laboratory
Tamil Nadu Pollution Control Board
Manali

97



TAMIL NADU POLLUTION CONTROL BOARD
DISTRICT ENVIRONMENTAL LABORATORY - MANALI

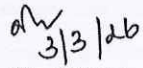
STACK MONITORING SURVEY - Additional Results

Report No.74 /SM/2025-26 dated 03.03.2026

1. Name of the Industry : M/s. NCTPS, Stage - II
2. Address of the Industry : Attipattu, Vallur Post, Chennai - 120.
3. Date of Survey : 11.02.2026
4. Type of Industry : Cement/Chemical/Sugar/Paper & Pulp/
Power plant/Textile Processing

Stack Monitoring Additional Particulars

Sl.No.	Details of Stack mentioned in the Air consent order	Details of Stack available and in working conditions	Details of Stack for which Stack emission sampling have been done	Justification for the left out of Stack Emission Sampling
1	Boiler - I	Working	Sampling Done	--
2	Boiler - II	Working	Sampling Done	--


 Chief Scientific Officer,
 District Environmental Laboratory
 Tamil Nadu Pollution Control Board
 Manali



TAMIL NADU POLLUTION CONTROL BOARD
DISTRICT ENVIRONMENTAL LABORATORY – MANALI

AMBIENT/SOURCE NOISE LEVEL SURVEY - Report of Analysis

Report No.74/NLS/2025-26, dated 03.03.2026

1	Name of the Industry	M/s. NCTPS, Stage - II		
2	Address of the Industry	Athipattu, Vallur Post, Chennai – 120.		
3	Date of Survey	11.02.2026		
Category		RL	Land use classification	Industrial
Type of Survey		Ambient/Source	Time of survey	Day
Meteorological conditions			Calm / Windy / Rainy	Windy

Logging Parameters

Instrument Used	CESVA Model SC310		Serial No.	T243103 & T243105	
Logging Interval	10 Minutes each point		Measuring Range	50-110 dB(A)	
Weighting	"A"	Peak Weighting	"C"	Time Weighting	FAST
Sound Incidence	Random		Time in hrs.	14.00 - 15.30	

Report of Noise Level Monitoring

Sl. No	Location	Duration (min)	Distance (m)	Direction	Sound Level –dB(A)		
					Leq	Min	Max
1	Near QC Laboratory	10	100	N	73.3	71.4	81.3
2	Near Fire Station	10	200	NE	68.1	55.7	85.6
3	Near Unit -I - ESP	10	150	SE	68.6	66.5	73.2
4	Near Site Office	10	200	S	71.3	66.9	88.3
5	Near Stage -II Main Gate	10	200	SW	68.3	57.5	81.0
6	Near CST -Corner Stage Storage Tank	10	150	NW	68.7	64.9	73.7

Note: Leq value is the average energy for the measured period.

AW 3/3/26
Chief Scientific Officer,
District Environmental Laboratory
Tamil Nadu Pollution Control Board
Manali



TAMILNADU POLLUTION CONTROL BOARD
District Environmental Laboratory, Manali

INFERENCE REPORT ON A.A.Q.S./ S.M.

1. Name of Industry : M/s. NCTPS, Stage - II
2. Pollution Category : Red Large
3. Date of A.A.Q. Survey : 11.02.2026
4. Predominant Wind Direction : NE - SW
5. Weather condition : Partially Cloudy

STATUS OF POLLUTANTS LEVEL

I. AMBIENT AIR QUALITY :-

1. Total No. of A.A.Q. stations monitored : 6
2. No. of A.A.Q. stations in which Pollutants
Level exceeded the Boards standards : 4

Maximum and Minimum values of Pollutants Level observed:

Sl. No	POLLUTANT	Values in microgram/m ³		BOARD's STANDARD (As per consent order)
		Maximum	Minimum	
1.	PM ₁₀	293	86	100
	PM _{2.5}	47	33	60
2.	<u>GASEOUS</u> <u>POLLUTANTS:-</u>			
	(i) SO ₂	15	9	80
	(ii) NO ₂	22	15	80

II. STACK MONITORING:-

1. Total No. of Stacks Monitored : 2
2. No. of Stacks in which Pollutants level
Exceeded the Boards standards : Nil

06/3/26
Chief Scientific Officer,
District Environmental Laboratory
Tamil Nadu Pollution Control Board
Manali

100



**TAMIL NADU POLLUTION CONTROL BOARD
DISTRICT ENVIRONMENTAL LABORATORY – MANALI**

BILL

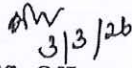
Report No.74/AAQ/SM/2025-26, Dated 03.03.2026

Bill No.	74/2025-26
Date	03.03.2026

To
M/s. NCTPS, Stage – II,
Attipattu, Vallur Post, Chennai – 120.

- Ref: 1. B.PMs.No.6 Dt.31.03.2009.
2.This office Lr.No. TNPCB/DEL/MNL/AAQS/SM/NLS/F.No.58A/25-26 dt. 25.03.2025
3. Your Lr.No.Nil
4. Cash Receipt No.331 dt:12.08.2025 Rs.1,02,830/-

Sl. No.	Description	Rate (Rs.)	No. of Stations/ Stacks	Amount (Rs.)
1.	SAMPLING CHARGES:			
	(i) Ambient Air Quality monitoring PM ₁₀	3500	6	21,000
	(ii) Source Emission Monitoring (PM, SO ₂ , NO _x etc.,)	17800	2	35600
	(iii) Ambient Air Quality monitoring PM _{2.5}	3500	2	7,000
2.	ANALYTICAL CHARGES:			
	(i) Ambient Air Samples PM ₁₀ , SO ₂ , NO ₂ (each Rs. 1450/-)	3690	6	22,140
	(ii) Ambient Air Samples PM _{2.5}	1900	2	3,800
	(iii) Source Emission Samples PM, SO ₂ , NO _x (each Rs.1450/-)	4350	2	8,700
3.	AMBIENT MONITORING CHARGES:			
	(i) For first 5 stations	1400	5	7,000
	(ii) For each additional station	3500	1	3,500
Transportation Charges				1000
Total				1,09,740
As per bill no.73/2024-25 dt :04.03.2025 the amount to be adjusted				6910
Vide O/o. DEE/GMP Vide CR.No. 331 dated :12.08.2025				1,02,830
Balance				Nil


 Chief Scientific Officer,
 District Environmental Laboratory
 Tamil Nadu Pollution Control Board
 Manali



TAMILNADU POLLUTION CONTROL BOARD

District Environmental Laboratory, Manali

From

Kavitha Leonard, M.Sc.,
Chief Scientific Officer,
District Environmental Laboratory, Manali
Tamil Nadu Pollution Control Board,
950/1, Poonamallee High Road,
Arumbakkam,
Chennai-106

To

M/s. NTPC TAMILNADU ENERGY
COMPANY LTD.,
Vallur Thermal Power Station,
Vellivoyal Chavadi Post,
Ponneri Taluk,
Chennai -103

Lr.No.TNPC Bd/DEL-MNL/Air Survey/F. No.59/2024-25, Dt: 25.11.2025

Sir,

Sub: Furnishing the Report of Analysis of Ambient Air Quality /
Stack Monitoring / Ambient Noise Level Survey – Reg.

- Ref: 1. This office Lr.No. TNPCB/DEL/MNL/AAQS/SM/NLS/F.No.59/2024-25 dt:11.03.2025
2. Your Lr.No.Nil
3. Cash Receipt No.27 dt: 15.04.2025 Rs.1,15,640/-

I am herewith sending the Report of Analysis of Ambient Air Quality / Stack Monitoring / Ambient Noise Level Survey conducted in the vicinity of your industry M/s. NTPC TAMILNADU ENERGY COMPANY LTD., Vallur, Chennai – 103 on 14.11.2025 with invoice for Rs.1,15,640/- (Rupees One Lakh Fifteen Thousand Six Hundred and Forty Only) towards the above survey / analytical charges, and the same has been adjusted vide reference (3) cited.

Kindly acknowledge the receipt of the above without fail.

AW
25/11/25
Chief Scientific Officer,
District Environmental Laboratory
Tamil Nadu Pollution Control Board
Manali

Encl.: As above.

Copy submitted to:

1. The Joint Chief Environmental Engineer (M), Chennai for favour of kind information please.
2. The District Environmental Engineer, TNPC Bd, Gummidipoondi for favour of kind information please.
3. Copy to file.

DESPATCHED

102



TAMILNADU POLLUTION CONTROL BOARD

District Environmental Laboratory, Manali

AMBIENT AIR QUALITY SURVEY – Report of Analysis

Report No. 51/AAQS/2024-25

Date: 25.11.2025

1. Name of the Industry : M/s. NTPC TAMILNADU ENERGY COMPANY LTD.,
2. Address of the Industry : Vellivoyal Chavadi Post, Chennai - 103
3. Date of Survey : 14.11.2025
4. Duration of Survey : 8 Hours / 24 hours
5. Category : Red / Orange / Green – Large / Medium / Small
6. Land use classification : Industrial / Commercial / Residential / Sensitive

Meteorological Conditions

Ambient Temperature ($^{\circ}$ C)	Min 26	Max 30	Relative Humidity (%)	Min 58	Max 67
Weather Condition	Partially Cloudy		Rain Fall (mm)	Nil	
Predominant Wind Direction	S – N		Mean Wind Speed (km/hr)	14.0	

Ambient Air Quality Survey Results

Sl. No.	Location	Direction *	Distance (m) *	Height Form GL (m)	Pollutants Concentration (microgram / m ³)			
					PM 2.5	PM 10	SO ₂	NO ₂
1	On building top of Athipattu Panchayat Office.	N	2000	2.0	--	206	17	25
2	On top of Platform near Security Office	NE	300	2.0	69	164	15	23
3	On top of platform near Coal yard (LAB)	SE	300	2.0	57	117	11	20
4	On top of platform near Salt Storage yard at Kathivakkam	S	1500	2.0	--	82	10	18
5	On building top of Vitchoor Community Hall.	SW	2000	6.0	--	137	13	22
6	On building top of Kondakarai Community Hall.	W	1500	4.0	--	125	12	21

Note: * With respect to major emission sources. The analytical results are restricted to the sampling period of 8 hrs/24hrs.

25/11/25

Chief Scientific Officer,
District Environmental Laboratory
Tamil Nadu Pollution Control Board
Manali

Test Performed	Test Method
PM10	IS 5182 : (Part 23) – 2006
SO ₂	Modified West – Gaeke / IS 5182 : (Part 2) – 2001 RA: 2012
NO ₂	Jacobs – Hochheiser / IS 5182 : (Part 6) – 2006 RA:2012

103



TAMILNADU POLLUTION CONTROL BOARD
District Environmental Laboratory, Manali

AMBIENT AIR QUALITY SURVEY
Schematic Diagram Showing Location of Sampling

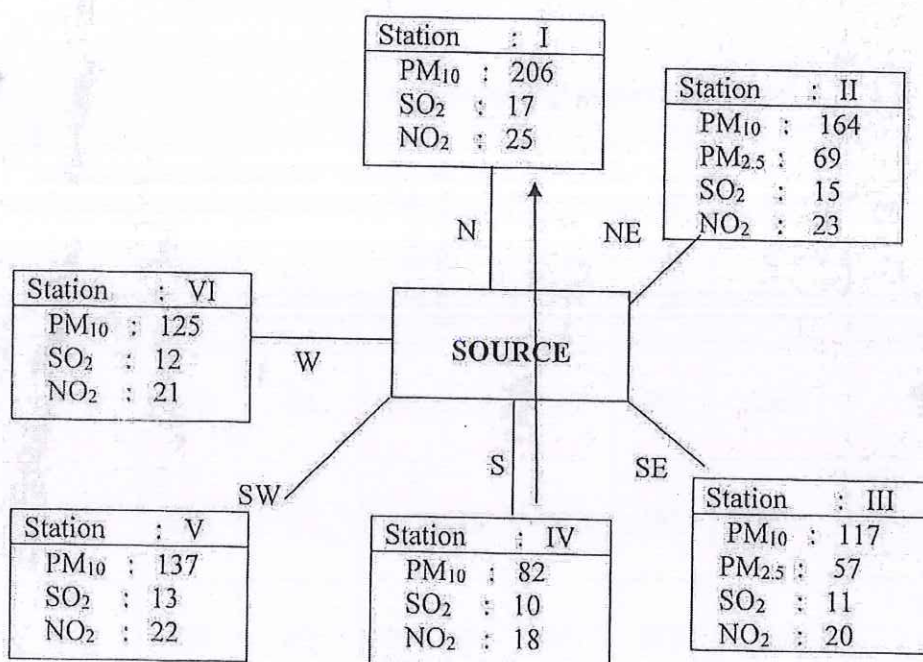
Report No. 51/AAQ/SM/2024-25

Name and Address of the Industry

: M/s. NTPC TAMILNADU ENERGY COMPANY LTD.,
Vellivoyal Chavadi Post, Chennai - 103

Date of Survey

: 14.11.2025



Note: All the values are expressed in $\mu\text{g}/\text{m}^3$ and restricted to sampling period of 8 hrs/24hrs

Meteorological Conditions:	
Predominant Wind Direction	S - N
Wind Speed (Km/hr)	14.0
Weather Condition	Partially Cloudy
Rainfall	Nil

25/11/25
Chief Scientific Officer,
District Environmental Laboratory
Tamil Nadu Pollution Control Board
Manali

104



TAMILNADU POLLUTION CONTROL BOARD

District Environmental Laboratory, Manali

STACK MONITORING SURVEY – Report of Analysis

Report No. 51/ SM/2024-25

Date: 25.11.2025

1. Name of the Industry : M/s. NTPC TAMILNADU ENERGY COMPANY LTD.,
2. Address of the Industry : Vellivoyal Chavadi Post, Chennai - 103
3. Date of Survey : 14.11.2025
4. Type of Industry : Coal/Chemical/Sugar/Paper & Pulp/
Power plant / Textile Processing/ Thermal Power Plant

Stack Monitoring Survey Results

Sl. No.	Stack attached to	Fuel used	Stack Temp °K	Velocity in (m/ sec)	Discharge rate In Nm ³ /hr	Pollutants (mg / Nm ³)		
						PM	SO ₂	NO _x
1	UNIT – I APC - ESP	Coal	372	19.3	2023750	38	874	195
2	UNIT – II APC - ESP	Coal	387	21.2	2136818	35	975	217
3	UNIT – III APC - ESP	Coal	370	17.7	1872169	25	917	298
	Prescribe Standards vide S.O.3305(E), dt: 07.12.2015 (Units having capacity of 500 MW above)					50	600	300

Test Performed	Test Method
PM10	IS 11255 : (Part 1) – 1985
SO ₂	IS 11255 : (Part 2) – 1985
NO _x	IS 11255 : (Part 7) – 2005

25/11/25

Chief Scientific Officer,
District Environmental Laboratory
Tamil Nadu Pollution Control Board
Manali

165



TAMILNADU POLLUTION CONTROL BOARD

District Environmental Laboratory, Manali

Stack Details

Report No.51 /AAQ/SM/2024-25

1. Name and Address of the Industry : **M/s. NTPC TAMILNADU ENERGY COMPANY LTD.,**
Vellivoyal Chavadi Post, Chennai - 103

2. Date of Survey : **14.11.2025**

Sl. No.	Particulars	I	II	III
1.	Stack attached to	UNIT-I	UNIT-II	UNIT-III
2.	Details of process stack	Boiler	Boiler	Boiler
3.	Height from G Level in (m)	275	275	275
4.	Diameter in (m)	6.75	6.75	6.75
5.	Port hole height from Ground Level or bends or ducts in (m)	37	37	37
6.	Fuel Used (with % Sulphur content)	Coal	Coal	Coal
7.	Fuel Consumption rate per hr (mention units)	7182 T	7158 T	6918 T
8.	Boiler type and capacity	500 MW	500 MW	500 MW
9.	Production on 14.11.2025	7.7456 MKWT	7.9393 MKWT	8.0661 MKWT
10.	APC Measures provided	ESP	ESP	ESP
11.	APC functional status	Functioning	Functioning	Functioning
12.	Ambient temp in °K	303	303	304
13.	Temp of flue gas in °K	372	387	370
14.	Velocity of flue gas in m/sec	19.3	21.2	17.7
15.	Volume of flue gas sampled in m ³	1.0132	1.008	0.993
16.	Gaseous Discharge rate per day in Nm ³ /hr	2023750	2136818	1872169

25/11/25

**Chief Scientific Officer,
District Environmental Laboratory
Tamil Nadu Pollution Control Board
Manali**

106



TAMILNADU POLLUTION CONTROL BOARD

District Environmental Laboratory, Manali

STACK MONITORING SURVEY – Additional details

Report No. 51/ SM/2024-25

Date: 25.11.2025

1. Name of the Industry : M/s. NTPC TAMILNADU ENERGY COMPANY LTD.,
2. Address of the Industry : Vellivoyal Chavadi Post, Chennai - 103
3. Date of Survey : 14.11.2025
4. Type of Industry : Coal/Chemical/Sugar/Paper & Pulp/
Power plant / Textile Processing/Thermal Power Plant

Stack Monitoring Additional details

Sl. No.	Details of stack mentioned in the Air Consent order	Details of stack available and in working condition	Details of stack for which stack Emission sampling have been done	Justification for the left out of stack Emission Sampling
1.	UNIT – I APC - ESP	Working	Sampling Done	--
2.	UNIT – II APC - ESP	Working	Sampling Done	--
2.	UNIT – III APC - ESP	Working	Sampling Done	--

25/11/25

Chief Scientific Officer,
District Environmental Laboratory
Tamil Nadu Pollution Control Board
Manali



TAMILNADU POLLUTION CONTROL BOARD

District Environmental Laboratory, Manali

AMBIENT/SOURCE NOISE LEVEL SURVEY - Report of Analysis

Report No. 51/ NLS/2024-25

Date: 25.11.2025

1.	Name of the Industry	M/s. NTPC TAMILNADU ENERGY COMPANY LTD.,		
2.	Address of the Industry	Vellivoyal Chavadi Post, Chennai - 103		
3.	Date of Survey	14.11.2025		
Category		RL	Land use Classification	Industrial
Type of Survey		Ambient/Source	Time of Survey	Day
Meteorological conditions			Calm/Windy/Rainy	Windy

Logging Parameters

Instrument Used	CESVA Model SC310		Serial No	T243103	
Logging Interval	10 Minutes each point		Measuring Range	50-110 dB(A)	
Weighting	“ A ”	Peak Weighting	“C”	Time Weighting	FAST
Sound Incidence	RANDOM			Time in hrs	14.00 – 15.30

Report of Noise Level Monitoring

Sl No	Location	Duration (min)	Distance (M)	Direction	Sound Level – dB (A)		
					Leq	Min	Max
1	Near Main Gate	10	300	N	63.6	60.1	76.3
2	Near Laboratory	10	300	ENE	61.4	58.2	72.5
3	Near Cooling Yard	10	300	E	69.3	65.9	77.7
4	Near Coal Handling Yard	10	500	SE	64.0	59.2	76.0
5	Near CISF DC Office	10	500	SW	62.1	57.4	75.6
6	Near Silo	10	300	W	68.5	63.7	80.8

Note: Leq value is the average energy for the measured period.

25/11/25
Chief Scientific Officer,
District Environmental Laboratory
Tamil Nadu Pollution Control Board
Manali

108



TAMILNADU POLLUTION CONTROL BOARD

District Environmental Laboratory, Manali

INFERENCE REPORT ON A.A.Q.S./ S.M.

1. Name of Industry : M/s. NTPC TAMILNADU ENERGY COMPANY LTD.,
 2. Pollution Category : Red Large
 3. Date of A.A.Q. Survey : 14.11.2025
 4. Predominant Wind Direction : S - N
 5. Weather condition : Partially Cloudy

STATUS OF POLLUTANTS LEVEL

I. AMBIENT AIR QUALITY :-

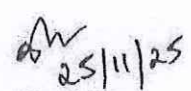
1. Total No. of A.A.Q. stations monitored : 6
 2. No. of A.A.Q. stations in which Pollutants Level exceeded the Boards standards : 5

Maximum and Minimum values of Pollutants Level observed:

Sl. No.	POLLUTANT	Values in microgram/m ³		BOARD's STANDARD (As per consent order)
		Maximum	Minimum	
1.	PM ₁₀	206	82	100
	PM _{2.5}	69	57	60
2.	<u>GASEOUS POLLUTANTS:-</u>			
	(i) SO ₂	17	10	80
	(ii) NO ₂	25	18	80

II. STACK MONITORING:-

1. Total No. of Stacks Monitored : 3
 2. No. of Stacks in which Pollutants level Exceeded the Boards standards : 3


 Chief Scientific Officer,
 District Environmental Laboratory
 Tamil Nadu Pollution Control Board
 Manali

109



TAMILNADU POLLUTION CONTROL BOARD

District Environmental Laboratory, Manali

BILL

Report No. 51/AAQ/SM/2024-25

Bill No.	51/2024-25
Date	25.11.2025

To

M/s. NTPC TAMILNADU ENERGY COMPANY LTD.,

Vellivoyal Chavadi Post, Chennai - 103

Ref: 1. B.PMs.No.6 Dt.31.03.2009.

2. This office Lr.No. TNPCB/DEL/MNL/AAQS/SM/NLS/F.No.59/2024-25 dt:11.03.2025

3. Your Lr.No.Nil

4. Cash Receipt No.27 dt: 15.04.2025 Rs.1,15,640/-

Sl. No.	Description	Rate (Rs.)	No. of Stations/ Stacks	Amount (Rs.)
1.	SAMPLING CHARGES:			
	(i) Ambient Air Quality monitoring PM ₁₀	3500	6	21,000
	(ii) Source Emission Monitoring (PM, SO ₂ , NO _x etc.,)	17800	3	53400
	(iii) Ambient Air Quality monitoring PM _{2.5}	3500	2	7,000
2.	ANALYTICAL CHARGES:			
	(i) Ambient Air Samples PM ₁₀ , SO ₂ , NO ₂ (each Rs. 1050/-)	3690	6	22140
	(ii) Ambient Air Samples PM _{2.5}	1900	2	3,800
	(iii) Source Emission Samples PM, SO ₂ , NO _x (each Rs.1050/-)	4350	3	13,050
3.	AMBIENT NOISE MONITORING CHARGES:			
	(i) For first 5 stations	1400	5	7,000
	(ii) For each additional station	3500	1	3,500
Transportation charges				1000
Total				1,31,890
As per bill no. 05/2024-25 dt: 09.05.2024 the amount to be adjusted				16,250
Vide O/o. DEE/GMP Our CR.No. 27 dated :15.04.2025				1,15,640
Balance				Nil

Chief Scientific Officer,
 District Environmental Laboratory
 Tamil Nadu Pollution Control Board
 Manali

**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL SOUTHERN ZONE,
CHENNAI**

O. A. No. 183 and 2025 (SZ)

Mr. K. Saravanan,
Chennai.

.....Applicant.

Vs

The UOL, Rep by its Secretary to
Govt, MOEF & CC, New Delhi and
Ors.

....Respondents

Report submitted by the 4th Respondents -
TAMIL NADU POLLUTION CONTROL
BOARD

Date of filing : 09.07.2026

Date of hearing : 21.08.2026



Thiru.S.Sai Sathya Jith, Advocate for 4th
Respondent: TNPCB.